

Norm Committee Minutes of the Meeting No.9/19 scheduled on 04.01.2019 under the Chairmanship of Shri K.C. Rout, Addl. DGFT

The following Members of the Committee were present in the meeting:-

- (i) **Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi**
- (ii) **Shri Shaish Kumar, Consultant.**
- (iii) **Shri D.N. Mathur, Consultant.**

The Committee first considered minutes of the Norms Committee Meeting No. 8/19 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M-279 NC No. 9/19 Date : 04.01.2019	M/s. Rubamin Ltd., Goa F. No. 01/83/50/478/AM18/DES-IV F. No. 01/83/50/479/AM18/DES-IV RLA. No. 34/24/40/110/AM18 RLA No. 34/24/40/131/AM18 Lic. No. 3410043461 dt.11.09.2017 Lic. No. 3410043462 dt.11.09.2017
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 22.11.2018. Reminder letter e mail dated 11.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

Case No. M-280 NC No. 9/19 Date : 04.01.2019	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/32/AM19/DES-IV F. No. 01/83/50/35/AM19/DES-IV RLA. No. 34/24/40/236/AM18 RLA. No. 34/24/40/195/AM18 Lic. No. 3410043772 dt.03.01.2018 Lic. No. 3410043669 dt.04.12.2017
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 22.11.2018. Reminder letter e mail 11.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

Case No. M-281 NC No. 9/19 Date : 04.01.2019	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/141/AM19/DES-IV RLA. No. 34/24/40/277/AM18 Lic. No. 3410044085 dt.26.04.2018
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 22.11.2018. Reminder letter e mail 11.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

Case No. M-282 NC No. 9/19 Date L04.01.2019	M/s. Acmechem Ltd., Gujarat F. No. 01/83/50/448/AM15/DES-IV RLA. No. 02/24/40/55/AM15 Lic. No. 0210204314 dt.03.07.2014
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms on Net to Net basis under:-

Export item	Qty.	Import item	Qty.
62/0- RUBBER VULCANIZING AGENT DTDM (Dry Paste)	1 Kg	RUBBER VULCANIZING AGENT DTDM (Crystal)	1 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-283 NC No. 9/19 Date : 04.01.2019	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/13/AM18/DES-IV/Pt. RLA. No. 05/24/40/590/AM17 Lic. No. 0510401921 dt.10.03.2017
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 14.12.2018. Reminder letter dated 8.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

Case No. M-284 NC No. 9/19 Date : 04.01.2019	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/180/AM18/DES-IV/Pt. RLA. No. 05/24/40/51/AM18 Lic. No. 0510402427 dt.03.05.2017
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. Reminder letter dated 08.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

Case No. M-285 NC No. 9/19 Date: 04.01.2019	M/s. Proec Energy Ltd., New Delhi F. No. 01/83/50/656/AM16/DES-IV RLA. No. 05/24/40/241/AM16 Lic. No. 0510395317 dt.14.08.2015
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. Reminder letter dated 08.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

Case No. M-286 NC No. 9/19 Date 04.01.2019	M/s. Shital Industries Pvt Ltd., Ahmedabad F. No. 01/83/50/567/AM16/DES-IV/Pt. RLA. No. 08/24/40/105/AM16 Lic. No. 0810135687 dt.17.07.2015
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. Reminder letter 10.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

Case No. M-287 NC No. 9/19 Date 04.01.2019	M/s. Shital Industries Pvt Ltd., Ahmedabad F. No. 01/83/50/667/AM17/DES-IV RLA. No. 08/24/40/93/AM17 Lic. No. 0810138210 dt.03.08.2018
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. Reminder letter 10.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

Case No. M-288 NC No. 9/19 Date 04.01.2019	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Kanpur F. No. 01/83/171/15/AM19/DES-IV RLA. No. 37/21/40/05/AM15 Lic. No. 3710002584 dt.13.04.2015
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. Reminder letter 14.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

Case No. M-289 NC No. 9/19 Date : 04.01.2019	M/s. Vidhi Specialty Food Ingredients Ltd., Mumbai F. No. 01/83/171/18/AM19/DES-IV RLA No. 03/95/40/637/AM18 Lic. No. 0310817214 dt.22.11.2017
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. Reminder letter 14.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

Case No. M-290 NC No. 9/19 Date : 04.01.2019	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/142/AM19/DES-IV RLA. No. 34/24/40/3137/AM18 Lic. No. 3410044085 dt.26.04.2018
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 31.01.2019.

Case No. M-291 NC No. 9/19 Date 04.01.2019	M/s. Gargi Huttenes Albertus Pvt. Ltd., Mumbai F. No. 01/83/171/22/AM19/DES-IV RLA No. 03/94/40/628 Lic. No. 0310817407 dt.29.11.2017
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 04.10.2018 issued by DGFT. Reminder letter e mail dt.10.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

Case No. M-292 NC No. 9/19 Dated 04.01.2019	M/s. Galaxy surfactants Limited Mumbai F. No. 01/83/50/700/AM18/DES-IV RLA No. 03/94/40/325/AM18 AA No. 0310815144 dt.14.08.2017
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 02.11.2018 issued by Deptt. of IPP. Reminder letter e mail 10.01.2019. The case is re-listed for 31.01.2019.

Case No. M-293 NC No. 9/19 Dated 04.01.2019	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/648/AM18/DES-IV RLA No. 03/94/040/723/AM18 AA No. 0310817677 dt 11.12.2017
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- Astromusk (DEP) (Astyromusk in Diethyl Phthalate. Total Astromusk content 62.5% min)	1 Kg	Isoamylene	0.2740 Kg
		Propylene Oxide	0.1756 Kg
		Alpha Methyl Styrene	0.4440 Kg
		Paraformaldehyde	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-294 NC No. 9/19 Dated 04.01.2019	M/s. Angiplast (Pvt., Limited Ahmedabad F. No. 01/83/171/44/AM19/DS-IV RLA No. 08/24/040/130/AM19 AA No. 0810143267 dt 1608.2018
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The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L e mail dated 10.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

Case No. M-295 NC No. 9/19 Dated 04.01.2019	M/s. UPL Limited, Mumbai F. No. 01/83/171/46/AM19/DS-IV RLA No. 08/24/040/284/AM17 AA No. 0310806193 dt 13.07.2016
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- Clomazone 500 GL EC	1 Litre	3- Chloropivaloyl Chloride	0.4964 Kg
		Hydroxylammonium Sulphate	0.3418 Kg
		O-Chloro Benzyl Chloride	0.3834 Kg
		Methylene Dichloride	0.1585 Kg
		Methanol	0.1090 Kg
		Atlox 3418 (Castor Oil Ethoxylate)	0.117 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

Case No. M-296 NC No. 9/19 Dated 04.01.2019	M/s. UPL Limited, Mumbai F. No. 01/83/171/47/AM19/DS-IV RLA No. 08/95/040/284/AM17 AA No. 0310806066 dt. 11.07.2016
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- Acephate Technical 97% Min.	1 Kg	O,O-Dimethyl Phosphoramido Thioate (DMPAT 95% Min)	0.982 Kg
		Methylene Dichloride	0.057 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

Case No. M-297 NC No. 9/19 Dated : 04.01.2019	M/s. Acmechem Ltd., Gujarat F. No. 01/83/50/00695/AM16 RLA. No. 02/24/40/00079/AM16 Lic. No. 0210206074 dt. 18.08.2015
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- RUBBER CHEMICAL PEPTIZOL-11, (Containing 48% of DIBENZAMIDO DIPHENYL DISULPHIDE Kataclay 38% Stearic Acid 1.2%)	1 Kg	RUBBER CHEMICAL PEPTIZOL-11, PEPTIZOL-11P, PEPTIZOL-11R, PEPTIZOL-11G & PEPTIZOL-11F CHEMICAL FAMILY PEPTIZOL.	0.485 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

Case No. M-298 NC No. 9/19 Dated : 04.01.2019	M/s. Acmechem Ltd., Gujarat F. No. 01/83/50/000189/AM16 RLA. No. 02/24/40/00165/AM15 Lic. No. 0210205219 dated 24.11.2014
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- RUBBER CHEMICAL PEPTIZOL-11, (Containing DIBENZAMIDO DIPHENYL DISULPHIDE 48%)	1 Kg	62/0- RUBBER CHEMICAL PEPTIZOL-11, PEPTIZOL-11P, PEPTIZOL-11R, PEPTIZOL-11G & PEPTIZOL-11F	0.485 Kg

	CHEMICAL FAMILY PEPTIZOL	
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS

Case No. M-299 NC No. 9/19 Dated: 04.01.2019	M/s. Hubergroup India Pvt Ltd., Vapi F. No. 01/83/171/18/AM18/DES-IV
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Decision: The Committee considered the case as per agenda for amendment in description of export item, which was ratified in the meeting on No.1/83 (Case No. M10) dated 18.04.2018. The Committee decided to amend the description of export item as requested by the firm. All other conditions of norms ratified earlier will remain unchanged.

From	To
Ink Super Concentrate Cold set Non Eco Cyan (30%+/- 10% Pigment & 20%+/-10% Solid Resin)	Flushed Pigment (Dispersed in Non-Aqueous Media) for Printing Ink Cold Set Non ECO Cyan (30%+/- 10% Pigment & 20%+/-10% Solid Resin)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-300 NC No. 9/19 Dated 04.01.2019	M/s. Hubergroup India Pvt Ltd., Vapi F. No. 01/83/171/18/AM18/DES-IV
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Decision: The Committee considered the case as per agenda for amendment in description of export item, which was ratified in the meeting on No.1/83 (Case No. M10) dated 18.04.2018. The Committee decided to amend the description of export item as requested by the firm, All other conditions of norms ratified earlier will remain unchanged.

From	To
Ink Super Concentrate Cold set Non Eco Magenta (28%+/- 10% Pigment & 21%+/-10% Solid Resin)	Flushed Pigment (Dispersed in Non-Aqueous Media) for Printing Ink Cold Set Non ECO Magenta (28%+/- 10% Pigment & 21%+/-10% Solid Resin)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-301 NC No. 9/19 Dated 04.01.2019	M/s. Hubergroup India Pvt Ltd., Vapi F. No. 01/83/171/17/AM18/DES-IV
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Decision: The Committee considered the case as per agenda for amendment in description of export item, which was ratified in the meeting on No.1/83 (Case No. M10) dated 18.04.2018. The Committee decided to amend the description of export item as requested by the firm, All other conditions of norms ratified earlier will remain unchanged.

From	To
Ink Super Concentrate Cold set Non Eco Yellow 12 (22%+/-10 % Pigment & 23%+/-10% Solid Resin)	Flushed Pigment (Dispersed in Non-Aqueous Media) for Printing Ink Cold Set Non ECO Yellow 12 (22%+/-Pigment & 23%+/-10% Solid Resin)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-302 NC No. 9/19 Dated : 04.01.2019	M/s. Ajanta Offset & Packagings Ltd., Delhi F. No. 01/83/50/611/AM06/DES-IV/Pt. RLA F. No.05/88/40/399/AM03 AA No. 0510069869 dt.04.10.02 RLA F. No.05/248/40/423/AM05 AA No. 0510143155 dt.17.11.04 RLA F. No.05/24/40/201/AM05 AA No. 0510132372 dt.15.07.04 RLA F. No.05/24/40/598/AM05 AA No. 0510151239 dt.17.02.05 RLA F. No.05/24/40/457/AM05 AA No.0510145343 dt 10.12.04 RLA F. No.05/24/40/271/AM04 AA No. 0510122015 dt.25.03.04 RLA F. No.05/24/40/001/AM032 AA No. 0510056626 dt.10.04.02 RLA F. No.05/24/40/326/AM02 AA No. 0510044942 dt.10.10.01 RLA F. No.05/24/40/144/AM04 AA No. 0510109193 dt 20.11.03 AA No. 0510092961 dt.11.06.03
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to allow the wastage for the following import items also against (where as applicable) above mentioned Advance Authorization only as under:-

Import item	Qty.
Crepe Paper	Net + 5%
Head & Tail Band,	Net + 2%
Ribbon	Net + 2%
Book Binding Cloth	Net + 5%

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-303 NC No. 9/19 Dated 04.01.2019	M/s. Pacific Industries Ltd., Bangaluru F. No. 01/83/171/43/AM19/DES-IV
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The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L issued by Deptt. of IPP. File sent to Deptt. IPP. The case is re-listed for 31.01.2019.

Case No. M-304 NC No. 9/19 Dated 04.01.2019	M/s. Parekh Industries Limited, Mumbai F. No. 01/83/50/75/AM18/DES-IV RA No. 03/95/040/793/AM18 AA No.0310819627 dt 08.03.2018
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms on Net to Net basis under:-

Export item	Qty.	Import item	Qty.
Potassium Gold Cyanide (Gold contained Not less than 68%)	440.530 Kg	Gold Bars Purity 99.5% above	300 Kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-305 NC No. 9/19 Dated: 04.01.2019	M/s. R.P. Industries, New Delhi F. No. 01/83/50/0028/AM13/DES-IV RA No. 02/24/040/00066/AM13 AA No.0510326258 dated 29.05.2012
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms on Net to Net basis under:-

Export item	Qty.	Import item	Qty.
63/0- Colour Masterbatches with Calcium (LLDPE :15600 Kgs; Titanium Dioxide :10560 Kgs; Calcium Carbonate :8088 Kgs; Pigment:5728 Kgs; Wax: 2024 Kgs)	42000 Kg	(i)LLDPE 50026	49646 Kg
		(ii) Titanium Dioxide Rutile Type	29416.800 Kg
		(iii)Calcium Carbonate CaCO ₃	51178.64 Kg
63/0- Additive Masterbatches (SION 15) (LLDPE :12600 Kgs; Additives-Microfine ADC 4075 :1400 Kgs)	14000 Kgs	(iv)Pigments/Dyes Various Colors	5899.840 Kg
		(v) PE Wax	2496.720 Kg
63/0- Filler Masterbatches Calcium Carbonate :33000 Kgs; LLDPE:7000 Kgs	40000 Kg	(vi)Additives- Microfine ADC 4075	1442.000 Kg
63/0- White Masterbatches (LLDPE :13000 Kgs; Titanium Dioxide :18000 Kgs; Calcium Carbonate :8600 Kgs; Wax: 400 Kgs)	40000 Kg		

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-306 NC No. 9/19 Dated: 04.01.2019	M/s. R.P. Industries, New Delhi F. No. 01/83/50/0028/AM13/DES-IV RA No. 02/24/040/00066/AM13 AA No.0510326258 dated 29.05.2012
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
63/0- White Masterbatch with Calcium	15000 Kg	LLDPE 50026 Sabic	1.03 Kg/Kg content in export product.
63/0-White Masterbatch without Calcium	38000 Kg	Titanium Dioxide Rutile Type	
63/0 Color Masterbatch with Calcium	32000 Kg	Calcium Carbonate CaCO ₃	
63/0 Filler Masterbatch	60000 Kg	Pigment/Dyes Various Colors	
		PE Wax	

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-307 NC No. 9/19 Dated: 04.01.2019	M/s. Asahi India Glass Limited, New Delhi F. No. 01/83/50/542/AM17/DES-IV RLA No. 05/23/040/00210/AM17 AA No. 0510399164 dated 20.07.2016
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- Double Layer Laminated Safety Glass	1 Sq. meter	1) FLOAT GLASS 2MM +/- 0.2MM	1.20 Sq.Meter/Sq.Meter of relevant thickness and quality in export product
		2) FLOAT GLASS 2.5MM +/- 0.2MM	
		3POLYVINYL BUTYRAL FILM 0.76MM	1.10 Sq. Meters/Sq. Meter content in export product.
		4. CERAMIC INK	0.015 Kg.
		5. THINNING OIL	0.0075 Kg.
		6. MIRROR BUTTON	Net to Net
		7.MOLDING	Net to Net
		8.RAIN SENSOR BRACKET	Net to Net

Export item	Qty.	Import item	Qty.
62/0 Tempered Safety Glass	1 Sq.Meter	1. FLOAT GLASS 3.5MM +/- 0.2MM	1.06 Sq. Meter/Sq.Meter of relevant thickness and quality in export product.
		2)FLOAT GLASS 5MM +/- 0.2MM	
		3)FLOAT GLASS 3.2MM +/- 0.2MM	

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE



Case No. M-308 NC No. 9/19 Dated: 04.01.2019	M/s. Acrysil Ltd., Mumbai F. No. 01/83/50/25/AM19/DES-IV RLA No. 03/94/40/793/AM18 AA No. 0310818541 dt.16.01.2018
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. D/L dated 09.01.2019 issued by DGFT and reminder letter e mail dated 10.01.2019. The case is re-listed for 31.01.2019.

Case No. M-309 NC No. 9/19 Dated: 04.01.2019	M/s. Acrysil Ltd., Mumbai F. No. 01/83/50/25/AM19/DES-IV RLA No. 03/94/40/793/AM18 AA No. 0310818541 dt.16.01.2018
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. D/L dated 09.01.2019 issued by DGFT and reminder letter e mail dated 10.01.2019. The case is re-listed for 31.01.2019.

Case No. M-310 NC No. 9/19 Dated 04.01.2019	M/s. Hubergroup India Pvt Ltd., Vapi F. No. 01/83/171/52/AM18/DES-IV
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.of IPP. The case is re-listed for 31.01.2019.

Case No. M-311 NC No. 9/19 Dated: 04.01.2019	M/s. Paramount Minerals and Chemicals Limited, Mumbai F. No. 01/83/50/171/AM19/DES-IV RLA No. 03/95/40/0289/AM17 AA No. 0310806168 dt. 05.10.2018
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:

Export item	Qty.	Import item	Qty.
62/0-Optical Brightener C.I Fluorescent Brightener 351 (Assy 97%)	1 Kg	Benzaldehyde-2 Sulfonic Acid Sodium Salt	0.948 Kg
		4-4,bis (Chloromethyl)- Diphenyl	0.572 Kg
		Sodium Methoxide	0.272 Kg
		Trimethyl Phosphite	0.854 Kg
		Dimethyl Sulfoxide	0.950 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-312 NC No. 9/19 Dated 04.01.2019	M/s. UPL Limited, Mumbai F. No. 01/83/171/46/AM19/DS-IV RLA No. 08/95/040/0629/AM18 AA No. 0310823181 dt. 21.08.2018
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- Acifluorfen Sodium (42-46%)	1 Kg	Meta Hydroxy Benzoic Acid	0.239 Kg
		3,4 -Dichlorobenzotrifluride	0.346 Kg
		Dimethyl sulfoxide	0.081 Kg
		Toluene	0.100 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-313 NC No. 9/19 Dated 04.01.2019	M/s. Cropnosys India Pvt Limited, Mumbai F. No. 01/83/171//AM19/DES-IV RLA No. 03/95/040/527/AM19 AA No. 03108239571 dt 24.09.2018
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.

Case No. M-314 NC No. 9/19 Dated 04.01.2019	M/s. Excel Crop Care Limited, Mumbai F. No. 01/83/171//AM19/DES-IV RLA No. 03/95/040/426/AM19 AA No. 0310823297 dt 27.08.2018
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.

Case No. M-315 NC No. 9/19 Dated 04.01.2019	M/s. Nocil Limited, Mumbai F. No. 01/83/171//AM19/DES-IV RLA No. 03/95/040/483/AM19 AA No. 0310823545 dt 05.09.2018
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.

Case No. M-316 NC No. 9/19 Dated 04.01.2019	M/s. Matangi Industries LLP, Ahmedabad F. No. 01/83/171//AM19/DES-IV RLA No. 03/95/040/386/AM13 AA No. 0810120504 dt 25.04.2013
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.

Case No. M-317 NC No. 9/19 Dated 04.01.2019	M/s Montex Glass Fibre Industries Pvt. Ltd., Mumbai F. No. 01/83/50/143/AM18/DES-IV RLA No. 03/95/40/1035/AM17 AA No. 0310812207 dated 29.03.2017
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The Committee considered the case as per agenda norms based on committee and in consultation with technical expert present in the meeting. It was decided to revise the norms. The rest of minutes of meeting No. 4/83 dated 11.11.2017 would remain same.

Export item	Qty.	Import item	Qty.
Open Mesh Fabric of Glass Fibre	1 Kg	Glass Filament Yarn	0.350 Kg
		Roving	0.650 Kg
		Ethylene Vinyl Acetate Copolymer	0.100 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-318 NC No. 9/19 Dated 04.01.2019	M/s Montex Glass Fibre Industries Pvt Ltd., Mumbai F. No. 01/83/50/817/AM18/DES-IV RLA No. 03/95/40/593/AM17 AA No. 0310808708 dated 25.10.2016
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The Committee considered the case as per agenda norms based on committee and in consultation with technical expert present in the meeting. It was decided to revise the norms. The rest of minutes of meeting No. 4/83 dated 11.11.2017 would remain same.

Export item	Qty.	Import item	Qty.
Open Mesh Fabric of Glass Fibre	1 Kg	Glass Filament Yarn	0.350 Kg
		Roving	0.650 Kg
		Ethylene Vinyl Acetate Copolymer	0.100 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE..

Case No. M-319 NC No. 9/19 Dated 04.01.2019	M/s. Chemocid Impex Pvt Ltd., Mumbai F. No. 01/83/50/592/AM18/DES-IV RLA No. 03/94/40/739/AM18 AA No. 0310817847 dt.18.12.2017
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The Committee re-considered the case as per agenda and in the presence of the technical experts, it was decided to revise the ad-hoc input output norms approved in meeting No.6/19 dated 19.09.2019 in respect of above mentioned advance authorisation under para 4.7 of HBP as per details below or applied by firm whichever is lower:

Export Product	Qty	Import items	Qty allowed in Kg/Kg
Solvent Red 19E namely Chemocid Rd B Liquid	1 Kg	Ortho Toluidine	0.512 Kg
		Tridecylamine	0.120 Kg

	2-Ethyl Hexyl Amine	0.202 Kg
	Sodium Nitrite	0.247 Kg
	Aromatic Solvent	0.400 Kg

RA concerned may take appropriate action as per the decision of Norms committee.

Case No. M-320 NC No. 9/19 Dated 04.01.2019	M/s. Chemocid Impex Pvt Ltd., Mumbai F. No. 01/83/50/591/AM18/DES-IV RLA No. 03/94/40/753/AM18 AA No. 0310817956 dt.20.12.2017
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The Committee re-considered the case as per agenda and in the presence of the technical experts, it was decided to revise the ad-hoc input output norms approved in meeting No.6/19 dated 19.09.2019 in respect of above mentioned advance authorisation under para 4.7 of HBP as per details below or applied by firm whichever is lower:

Export Product	Qty	Import items	Qty allowed in Kg
Chemocid Blue M Liquid (Solvent Blue 79)	1 Kg	Quinizarine	0.4435 Kg
		Mono N-Butyl Amine	0.0950 Kg
		Mono N-Methyl Amine	0.0104 Kg
		2-Ethyl Hexyl Amine	0.3285 Kg
		Aromatic Hydro Carbon Solvent	0.400 Kg

RA concerned may take appropriate action as per the decision of Norms committee.

Case No. M-321 NC No. 9/19 Dated 04.01.2019	M/s. Lamtuf Plastics Limited Hyderabad F. No. 01/83/50/133/AM19/DES-IV RLA No. 08/24/40/386/AM13 AA No. 0910065759 dt.19.12.2017
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.

Case No. M- 322 NC No. 9/19 Dated 04.01.2019	M/s. Galaxy Surfactants, Mumbai F.No. 01/83/050/840/AM17 RA F.No. 03/94/040/00455/AM17 AA No. 0310808836 Dt. 27.10.2016
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The Committee re-considered the case as per agenda and in the presence of the technical experts, it was decided to revise the ad-hoc input output norm under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Import item	Qty.allowed in Kg
Sodium Lauryl Ether sulphate (min.69% active matter)	1 Kg	Lauryl Alcohol (C1214)/Fatty Alcohol (C1214)/Lauryl Myristyl Alcohol	0.3645 Kg

	Ethylene Oxide	0.1634 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 322 NC No. 9/19 Dated 04.01.2019	M/s. Galaxy Surfactants, Mumbai F.No. 01/83/050/840/AM17 RA F.No. 03/94/040/00455/AM17 AA No. 0310808836 Dt. 27.10.2016
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The Committee re-considered the case as per agenda and in the presence of the technical experts, it was decided to revise the ad-hoc input output norm under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Import item	Qty. allowed in Kg
Sodium Lauryl Ether sulphate (min.69% active matter)	1 Kg	Lauryl Alcohol (C1214)/Fatty Alcohol (C1214)/Lauryl Myristyl Alcohol	0.3645 Kg
		Ethylene Oxide	0.1634 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 323 NC No. 9/19 Dated 04.01.2019	M/s. Kaleesuwari Refinery and Industry Pvt Ltd., Hyderabad 01/83/171/20/AM18/DES-IV
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The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.

Case No. M-324 NC No. 9/19 Dated 04.01.2019	M/s. Arjun Chemicals Pvt Ltd.,Chennai RA F.No. 04/24/040/00277/AM13 AA No.0410144057 dt.12.032013		
Decision: The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
Export product	Qty.	Import item	Qty. allowed in Kg
62/0 DYNASOL –Anionic Rosin Emulsion	1 M.T	Gum Rosin- Abeitic Acid	0.177 M.T
62/0 COMPOSITE –Cationic Rosin Emulsion	1 M.T	Tall Oil Rosin-Abeitic Acid	0.065 M.T
62/0 Keydime-AKD-Alkyl Ketene Dimer Emulsion	1 M.T	Fumaric Acid-Transbutenediic Acid	0.017 M.T
		Bewoten -Aqueous Soln.of Polymeric Quarenergy Amine	0.032 M.T
		Solbond SBC 40S-Cationic Potato Starch	0.070 M.T

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 325 NC No. 9/19 Dated 04.01.2019	M/s. Camphor & Allied Products Ltd., Mumbai F. No. 01/83/50/648/AM18/DES-IV RLA No. 03/94/040/723/AM18 AA No. 0310817677 dt 11.12.2017
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The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- Astromusk (DEP) (Astyromusk in Diethyl Phthalate. Total Astromusk content 62.5% min)	1 Kg	Isoamylene	0.2740 Kg
		Propylene Oxide	0.1756 Kg
		Alpha Methyl Styrene	0.4440 Kg
		Paraformaldehyde	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

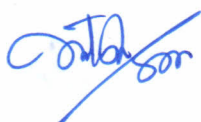
Para 4.7 Decision(DRAFT)

MEETING NUMBER : 9/83-ALC1/2018 MEETING DATE : 04.01.2019

Case No.: 23/9/83-ALC1/2018	Party Name: COOKSON INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
HQ File :01/83/050/00660/AM19/	RLA File :04/24/040/00116/AM13/	Lic.No/Date:0410140282 05.10.2012	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Commit decided to ratify the Ad-hoc norms as under:-			
Export item	Qty.	Import item	Qty.
1 Solder Paste Solder Paste CVP 390 combination of Paste Flux and Solder Powder. (Consists of solder powder 88.5%-(Combination of Tin 98.5%,Silver 0.8% and Copper 0.7%) and 11.5%	1 Kg	Solder Powder SACX 0807 Type 4 Solder Powder with the combination of Tin 98.5%, Silver 0.8% and Copper 0.7%	0.893 Kg
		Paste Flux CVP 390	0.116 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 51/5/83-ALC1/2018	Party Name:J.J.PLASTALLOY PVT LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
HQ File :01/83/050/00321/AM19/	RLA File :15/24/040/00022/AM16/	Lic.No/Date:1510022091 26.02.2016	Defer Date:
Decision: The Committee considered the case as per agenda for fixation of norms. The Commit decided to ratify the Ad-hoc norms as under:-			
Export item	Qty.	Import item	Qty.
2 63/0- Calcium Carbonate (FMB)	1 M.T	Polypropylene Granules	1.03 Kg Content contained export Product
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.			

Case No.: 26/9/83-ALC1/2018	Party Name:MAHAK DYECHAM INDUSTRIES	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
HQ File :01/83/050/00663/AM19/	RLA File :08/24/040/00186/AM16/	Lic.No/Date:0810137340 01.03.2016	Defer Date:31.01.2019



Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019

4	Case No.: 27/9/83-ALC1/2018	Party Name:MAHAK DYECHAM INDUSTRIES	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00664/AM19/	RLA File :08/24/040/00273/AM16/	Lic.No/Date:0810137339 01.03.2016	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.

5	Case No.: 92/6/83-ALC1/2018	Party Name:KRISHNA LAMICOAT PVT. LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00460/AM19/	RLA File :07/24/040/00136/AM17/	Lic.No/Date:0710110076 12.07.2016	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to the case for want of information from the firm. DL dated 03.10.2018 issued by DGFT. Final reminder to be issued. The case is re-listed for 31.01.2019

6	Case No.: 34/7/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00504/AM19/	RLA File :03/95/040/00273/AM17/	Lic.No/Date:0310806203 13.07.2016	Defer Date:31.01.2019

Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm D/L e mail dated 14.01.2019. Th case is re-listed for 31.01.2019

7	Case No.: 35/7/83-ALC1/2018	Party Name:UPL LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00505/AM19/	RLA File :03/95/040/00155/AM17/	Lic.No/Date:0310806207 13.07.2016	Defer Date:31.01.2019

Decision: The committee considered the case as per agenda and decided the case for examining the request of the firm . File sent to T.A. The case is re-listed for 31.01.2019

8	Case No.: 46/6/83-ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00414/AM19/	RLA File :03/94/040/00511/AM17/	Lic.No/Date:0310808988 07.11.2016	Defer Date:

Decision: The Committee considered the case as per agenda for fixation of norms. The Commit decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
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62/0- Propiconazole Tech	1 Kg	Meta Dichlorobenzene/1.3 Dichlorobenzene	0.68 Kg/Kg
		Dimethyl Sulfide	0.25 Kg
		Bromine	0.32 Kg
		Acetyl Chloride	0.42 Kg
		Cyclohexane	0.243 Kg
		N-Butyraldehyde	0.42 Kg
		Potassium Hydroxide	0.77 Kg
		1,2,4 Triazole	0.33 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 47/6/83-ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Approved
HQ File :01/83/050/00415/AM19/	RLA File :03/94/040/00388/AM17/	Lic.No/Date:0310808987 07.11.2016	Defer Date:

Decision: The Committee considered the case as per agenda for fixation of norms. The Commit decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- Propiconazole (PIOL-III- Propiconazole)	1 Kg	Meta Dichlorobenzene/1.3 Dichlorobenzene	0.68 Kg
		1,2-Pentenediol	0.46 Kg
		Bromine	0.32 Kg
		Acetyl Chloride	0.42 Kg
		Cyclohexane	0.243 Kg
		Potassium Hydroxide	0.35 Kg
		1,2,4 Triazole	0.33 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 76/9/83-ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
10 HQ File :01/83/050/00713/AM19/	RLA File :03/81/040/00284/AM17/	Lic.No/Date:0310810298 04.01.2017	Defer Date:31.01.2019

Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.

Case No.: 24/5/83-ALC1/2017	Party Name:RELIABLE SERVICES	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
11 HQ File	RLA File	Lic.No/Date:1710006605	Defer

:01/83/050/00268/AM18/	:17/24/040/00007/AM18/	25.04.2017	Date:31.01.2019
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Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited U.O. issued 25.07.2018. Reminder letter to be issued DIPP and file sent to DIPP. The case is re-listed for 31.01.2019.

12	Case No.:25/8/83-ALC1/2018	Party Name:TARAK CHEMICALS LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00573/AM19/	RLA File :34/24/040/00073/AM18/	Lic.No/Date:3410043312 23.06.2017	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L e mail dt.15.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.				

13	Case No.:39/9/83-ALC1/2018	Party Name:PYROTEK INDIA PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00676/AM19/	RLA File :31/83/040/00040/AM18/	Lic.No/Date:3110066805 05.07.2017	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.				

14

Case No.:83/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Approved
HQ File :01/83/050/00353/AM19/	RLA File :03/94/040/00626/AM18/	Lic.No/Date:031081701 2 13.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0-Pour Point Depressant (PPD Ex-1000)	1 Kg	Alpha Plus C20-24/Alpha Olefin C20-24	0.510 Kg
		Alpha Plus C30/Alpha Olefin C30	0.0829 Kg
		Mix Xylene	0.7052 Kg
		Fatty Alcohol C18-22	0.1300 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

15	Case No.:86/5/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00356/AM19/	RLA File :03/94/040/00610/AM18/	Lic.No/Date:0310817361 28.11.2017	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0-LUBRICATING OIL ADDITIVE FATTY ALCOHOL (C12-C18) TERPOLYMER IN BASE OIL WITH 50% NON- VOLATILE MATTER. SOLID CONTENT -50% BASE OIL CONTENT -50%	1 Kg	Styrene	0.083 Kg
		Maleic Anhydride	0.078 Kg
		Fatty Alcohol (C12-C18)	0.275 Kg
		Relevant Base Oil	0.5 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

16	Case No.: 1/5/83-ALC1/2018	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Rejected
	HQ File :01/83/050/00271/AM19/	RLA File :09/24/040/00481/AM18/	Lic.No/Date:0910065768 19.12.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.09.2018 and final reminder letter dt.3.10.2018 issued by DGFT .				

17	Case No.: 108/1/83- ALC1/2018	Party Name:GRINDWELL NORTON LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00005/AM19/	RLA File :03/94/040/00721/AM18/	Lic.No/Date:0310818489 15.01.2018	Defer Date:31.01.2019
Decision :: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.09.2018 issued by DGFT. Final reminder e mail issued on 14.01.2019. The case is re-listed for 31.01.2019.				

18	Case No.: 107/1/83- ALC1/2018	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00004/AM19/	RLA File :05/24/040/00598/AM18/	Lic.No/Date:0510405763 28.02.2018	Defer Date:31.01.2019
Decision : The Committee considered the case for want of information from the fir. D/L dated 25.05.2018, 23.07.2018, 04.09.2018 and 28.09.2018 and file sent to Deptt. of IPP for their comment is awaited. The case is re-listed for 31.01.2019.				

19	Case No.: 27/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0510405871	Defer

:01/83/050/00122/AM19/	:05/24/040/00556/AM18/	14.03.2018	Date:31.01.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018, 04.10.2018. The D.O. letter 10.01.2019. The case is re-listed for 31.01.2019			

20	Case No.: 28/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00123/AM19/	RLA File :05/24/040/00584/AM18/	Lic.No/Date:0510405885 16.03.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O. issued 29.06.2019, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018, D.O. letter 10.12.2017 and e mail 10.01.2019 issued by DGFT. The case is re-listed for 31.01.2019..				

21	Case No.: 13/3/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00108/AM19/	RLA File :05/24/040/00638/AM18/	Lic.No/Date:0510405970 26.03.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018 and also D.O letter dated 10.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.				

22	Case No.: 19/3/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Rejected
	HQ File :01/83/050/00114/AM19/	RLA File :08/24/040/00345/AM18/	Lic.No/Date:0810142239 26.03.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 03.10.2018 and final reminder issued by DGFT.				

23	Case No.:20/5/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Approved								
	HQ File :01/83/050/00290/AM19/	RLA File :03/95/040/01153/AM18/	Lic.No/Date:031082013 2 27.03.2018	Defer Date:								
Decision : The Committee considered the case as per agenda for fixation of norms. The Commit decided to ratify the Ad-hoc norms as under:-												
<table><tr><td>Export item</td><td>Qty.</td><td>Import item</td><td>Qty.</td></tr><tr><td>62/0- POLYOXYETHYLENE /POLYOXYPROPYLENE OXIDE ISOTRIDE CYL ALCOHOL ETHER</td><td>50M.T</td><td>(i) ISOTRIDE CYL ALCOHOL (EXXAL 13)</td><td>9.50 M.T</td></tr></table>					Export item	Qty.	Import item	Qty.	62/0- POLYOXYETHYLENE /POLYOXYPROPYLENE OXIDE ISOTRIDE CYL ALCOHOL ETHER	50M.T	(i) ISOTRIDE CYL ALCOHOL (EXXAL 13)	9.50 M.T
Export item	Qty.	Import item	Qty.									
62/0- POLYOXYETHYLENE /POLYOXYPROPYLENE OXIDE ISOTRIDE CYL ALCOHOL ETHER	50M.T	(i) ISOTRIDE CYL ALCOHOL (EXXAL 13)	9.50 M.T									

VICASURF DN 6009				
		(i) ETHYLENE OXIDE	18.675 M.T	
		(ii) PROPYLENE OXIDE	21.725 M.T	
62/0- AMMONIUM BIS(2-ETHYLHEXYL) PHOSPHATE (VICAEST EP-03)	200 M.T	(i) OCTANOL	58.08 M.T	
		(ii) PHOSPHORUS PENTOXIDE (P2O5)	27.28 M.T	
		(iii) ISOPROPYL ALCOHOL (IPA)	32.00 M.T	
62/0- ISOTRYDECYL ALCOHOL ETHOXYLATED, PHOSPHATE (VICAEST 1350 PE)	100 MT	ETHYLENE OXIDE	44.70 M.T	
		PHOSPHORUS PENTOXIDE (P2O5)	10.00 M.T	
		ISOPROPYL ALCOHOL (IPA)	40.70 M.T	
62/0- POLYOXYETHYLENE (09) ISOTRIDECYL ETHER (VICATEX 1390 AD)	150 M.T	ETHYLENE OXIDE	89.55 M.T	
		ISOTRIDECYL ALCOHOL/ EXXAL 13)/ISOTRIDECANOL/SAFOL 23/	45.30 M.T	

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

24	Case No.:22/5/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00292/AM19/	RLA File :03/95/040/01155/AM18/	Lic.No/Date:0310820144 27.03.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. Committee decided to ratify the Ad-hoc norms as under:-				
Export item	Qty.	Import item	Qty.	
62/0- POLYOXYETHYLENE (05) SORBITAN MONO - OLEATE(VICAPOL -81)	150 M.T	SORBITAN MONO-OLEATE(HIGH OLEIC)	97.5 M.T	
62/0- POLYOXYETHYLENE CASTOR OIL (VISCO - 15/VISCO 16)	150 M.T	ETHYLENE OXIDE	181.2 M.T	
62/0- POLYOXYETHYLENE CASTOR OIL (VISCO - 10/VISCO 11)	200 M.T	CASTOR OIL (BSS GRADE)	217.10 M.T	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

25	Case No.: 25/5/83-ALC1/2018	Party Name:RALLIS INDIA LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00295/AM19/	RLA File :03/95/040/01017/AM18/	Lic.No/Date:0310820163 27.03.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm had been sent to T.A. for providing the comments which is awaited. File sent to T.A. The case is re-listed for 31.01.2019.				

26

Case No.: 37/5/83-ALC1/2018	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
HQ File :01/83/050/00307/AM19/	RLA File :03/95/040/01154/AM18/	Lic.No/Date:0310820135 27.03.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. Committee decided to ratify the Ad-hoc norms as under:-			
Export item	Qty.	Import item	Qty.
62/0- POLYOXYETHYLENE /POLYOXYPROPYLENE OXIDE FATTY ALCOHOL ETHER (VICASURF DF 5004 / VICASURF DF 4005)	100 M.T	LAURYL MYRISTYL ALCOHOL (GIN	117.80 M.T
62/0- POLYOXYETHYLENE /POLYOXYPROPYLENE OXIDE ISODECYL ALCOHOL ETHER (VICASURF DN 7009)	100 M.T	(ii) ETHYLENE OXIDE	255.20 M.T
62/0- POLYOXYETHYLENE (04) LAURYL MYRISTYL ETHER (VICORYL AL 400)	100 M.T	(iii) PROPYLENE OXIDE	61.72 M.T
62/0- POLYOXYETHYLENE (07) LAURYL MYRISTYL ETHER (VICORYL AL 700)	100 M.T	(iv) ISODECYL ALCOHOL (EXXAL 10)	63.30 M.T
62/0- POLYOXYETHYLENE ISODECYL ETHER (VICATEX 1060)	100 MT		
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

27	Case No.: 30/5/83-ALC1/2018	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00300/AM19/	RLA File :03/95/040/01179/AM18/	Lic.No/Date:0310820287 05.04.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. Final reminder e mail dated 14.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.				

28	Case No.: 65/3/83-ALC1/2018	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:9/83-ALC1/2018	Status: Case Deferred
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		04.01.2019	
HQ File :01/83/050/00160/AM19/	RLA File :05/23/040/00008/AM19/	Lic.No/Date:0510406107 12.04.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A for providing the comments which is awaited. U.O issued 21.06.2018. The case is re-listed for 31.01.2019.			

	Case No.:26/5/83-ALC1/2018	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Rejected
29	HQ File :01/83/050/00296/AM19/	RLA File :03/95/040/01111/AM18/	Lic.No/Date:0310820445 12.04.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.09.2018.				

	Case No.:91/3/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Rejected
30	HQ File :01/83/050/00186/AM19/	RLA File :08/24/040/00339/AM17/	Lic.No/Date:0810142364 13.04.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.09.2018,				

	Case No.:12/4/83- ALC1/2018	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
31	HQ File :01/83/050/00210/AM19/	RLA File :03/94/040/00017/AM19/	Lic.No/Date:0310820453 13.04.2018	Defer Date:31.01.2019
Decision :: The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018.Reminder on 30.07.2018, 28.08.2018,04.10.2018. D.O. Letter e mail dated 10.01.2019. The case is re-listed for 31.01.2019.				

	Case No.:23/5/83- ALC1/2018	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
32	HQ File :01/83/050/00293/AM19/	RLA File :03/95/040/01044/AM18/	Lic.No/Date:0310820477 16.04.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 03.10.2018 issued by DGFT. File sent to T.A. The case is re-listed for 31.01.2019.				

	Case No.:31/5/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
33	HQ File :01/83/050/00301/AM19/	RLA File :03/95/040/00047/AM19/	Lic.No/Date:0310820659 25.04.2018	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019

34	Case No.: 82/8/83-ALC1/2018	Party Name: PRIVI ORGANICS INDIA LIMITED	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00630/AM19/	RLA File :03/95/040/00046/AM19/	Lic.No/Date:0310820656 25.04.2018	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019

35	Case No.: 30/9/83-ALC1/2018	Party Name: NAGARJUNA AGRICHEM LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00667/AM19/	RLA File :09/24/040/00509/AM18/	Lic.No/Date:0910066175 25.04.2018	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided for the examining of the firm. File sent to T.A. for their comments. The case is re-listed for 31.01.2019.

36	Case No.: 31/9/83-ALC1/2018	Party Name: NAGARJUNA AGRICHEM LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00668/AM19/	RLA File :09/24/040/00487/AM18/	Lic.No/Date:0910066174 25.04.2018	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to defer the case for examining of the firm. File sent to T.A. for their comments. The case is re-listed for 31.01.2019.

37	Case No.: 11/7/83-ALC1/2018	Party Name: NAV NIRMAN FORMWORKS SYSTEMS PVT LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00481/AM19/	RLA File :09/24/040/00648/AM18/	Lic.No/Date:0910066207 09.05.2018	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L e mail dated 10.01.2019 issued by Deptt. IPP. The case is re-listed for 31.01.2019

38	Case No.: 12/7/83-ALC1/2018	Party Name: ROCKWOOL (INDIA) PRIVATE LIMITED	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00482/AM19/	RLA File :09/24/040/00064/AM19/	Lic.No/Date:0910066224 11.05.2018	Defer Date:31.01.2019

Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019

39	Case No.: 49/6/83-ALC1/2018	Party Name: INCO COLOURS INDIA PVT.LTD.	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Rejected
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HQ File :01/83/050/00417/AM19/	RLA File :03/94/040/00128/AM19/	Lic.No/Date:0310821013 16.05.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 05.10.2018 and final reminder dated 05.12.2018 issued by DGFT.			

Case No.:4/5/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Rejected
HQ File :01/83/050/00274/AM19/	RLA File :03/95/040/00161/AM19/	Lic.No/Date:0310821151 22.05.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 03.10.2018 and final reminder issued by DGFT on 05.12.2018.			

Case No.:68/8/83-ALC1/2018	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
HQ File :01/83/050/00616/AM19/	RLA File :05/23/040/00083/AM19/	Lic.No/Date:0510406634 28.05.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L e mail dated 03.01.2019 issued by Deptt. of IPP. The case is re-listed for 31.01.2019.			

Case No.:57/6/83- ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
HQ File :01/83/050/00425/AM19/	RLA File :03/94/040/00140/AM19/	Lic.No/Date:0310821284 29.05.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L e mail dated 14.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.			

Case No.:36/5/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Rejected
HQ File :01/83/050/00306/AM19/	RLA File :31/83/040/00004/AM19/	Lic.No/Date:3110067065 05.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.09.2018 and final reminder issued by DGFT on 05.12.2019.			

Case No.:29/5/83-ALC1/2018	Party Name:ARCL ORGANICS LIMITED,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
HQ File :01/83/050/00299/AM19/	RLA File :02/24/040/00039/AM19/	Lic.No/Date:0210208489 08.06.2018	Defer Date:31.01.2019
Decision: The Committee considered the case as per agenda and decided to defer consideration of			

the case for want of information from the firm. D/L e mail dated 07.01.2019 issued by Deptt. of IPP. The case is re-listed for 31.01.2019.

	Case No.: 58/7/83-ALC1/2018	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
45	HQ File :01/83/050/00528/AM19/	RLA File :02/24/040/00034/AM19/	Lic.No/Date:0210208488 08.06.2018	Defer Date:31.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. File sent to Deptt.of IPP. The case is re-listed for 31.01.2019.				

	Case No.: 28/5/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Rejected
46	HQ File :01/83/050/00298/AM19/	RLA File :31/83/040/00035/AM19/	Lic.No/Date:3110067077 09.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 03.10.2018 .				

	Case No.: 65/8/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
47	HQ File :01/83/050/00613/AM19/	RLA File :09/24/040/00088/AM19/	Lic.No/Date:0910066320 11.06.2018	Defer Date:31.01.2019
Decision: The Committee considered the case as per agenda and decided the case for examining the request of the firm. File sent to T.A. The case is re-listed 31.01.2019.				

48

Case No.: 8/7/83-ALC1/2018	Party Name:R. K. INDUSTRIES	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
HQ File :01/83/050/00478/AM19/	RLA File :34/24/040/00069/AM19/	Lic.No/Date:3410044239 13.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Commit decided to ratify the Ad-hoc norms as under:-			
Export item	Qty.	Import item	Qty.
62/0- VAT RED-15 MD (DYE CONTENT 24%)	1 Kg	VAT RED-15 CDP	0.24 Kg/Kg
62/0- VAT ORANGE-7MD (DYE CONTENT 18.18%)	1 Kg	VAT ORANGE 7 CDP	0.1818 Kg/Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

49	Case No.: 48/6/83-ALC1/2018	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00416/AM19/	RLA File :08/24/040/00056/AM19/	Lic.No/Date:081014284 3	Defer Date:

18.06.2018

Decision: The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- COPPER HYDROXIDE 77% WP OR COPPER HYDROXIDE 50% WP (COPPER CONTENT 50% MIN	1 Kg	COPPER SCRAP Copper Wire Scrap covered Barley, Berry, Birch. Heavy copper scrap covered Candy, Cliff, Clove, Cobra, Cocoa, Dream, Palms. This licence ISSUED UNDER PARA 2.54 OF HB 2015-2020.	0.510 Kg/kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

50	Case No.:47/5/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00317/AM19/	RLA File :05/24/040/00167/AM19/	Lic.No/Date:0510406931 20.06.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter 10.12.2018 issued by DGFT and again D.O dt.14.01.2019. The case is re-listed for 31.01.2019				

51	Case No.:70/5/83-ALC1/2018	Party Name:INDIA PESTICIDES LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Rejected
	HQ File :01/83/050/00340/AM19/	RLA File :06/24/040/00014/AM19/	Lic.No/Date:0610038910 20.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 03.10.2018.				

52	Case No.:80/6/83-ALC1/2018	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00448/AM19/	RLA File :22/24/040/00025/AM19/	Lic.No/Date:2210015925 20.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms Based on the written recommendation of Deptt. of IPP vide their UO.No.7/224/2018-TSW dated 14.01.2019 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority is placed at the end on this document. (Page No.)				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:81/6/83-ALC1/2018	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
HQ File :01/83/050/00449/AM19/	RLA File :22/24/040/00026/AM19/	Lic.No/Date:2210015926 20.06.2018	Defer Date:
53 Decision : The Committee considered the case as per agenda and decided to ratify the norms Based on the written recommendation of Deptt. of IPP vide their UO.No.7/224/2018-TSW dated 14.01.2019 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority is placed at the end on this document. (Page No.)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:82/6/83-ALC1/2018	Party Name:STYLAM INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
HQ File :01/83/050/00450/AM19/	RLA File :22/24/040/00027/AM19/	Lic.No/Date:2210015927 20.06.2018	Defer Date:
54 Decision : The Committee considered the case as per agenda and decided to ratify the norms Based on the written recommendation of Deptt. of IPP vide their UO.No.7/224/2018-TSW dated 14.01.2019 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority is placed at the end on this document. (Page No.)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:64/8/83-ALC1/2018	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
55			
HQ File :01/83/050/00612/AM19/	RLA File :09/24/040/00140/AM19/	Lic.No/Date:0910066364 20.06.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019			

Case No.:26/6/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
56			
HQ File :01/83/050/00394/AM19/	RLA File :03/95/040/00783/AM18/	Lic.No/Date:0310821823 21.06.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.12.2018 and reminder e mail dated 14.01.2019. The case is re-listed for 31.01.2019			

Case No.:27/6/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
57			
HQ File :01/83/050/00395/AM19/	RLA File :03/95/040/00660/AM18/	Lic.No/Date:0310821821 21.06.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as agenda and decided to the case want			

for information from the firm. File sent to T.A. The case is re-listed on 31.01.2019.

58	Case No.: 44/5/83-ALC1/2018	Party Name:INTECH ORGANICS LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Rejected
	HQ File :01/83/050/00314/AM19/	RLA File :05/23/040/00120/AM19/	Lic.No/Date:0510406945 22.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.09 and final reminder dated 05.12.2019 issued by DGFT .				

59	Case No.: 42/6/83-ALC1/2018	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Rejected
	HQ File :01/83/050/00410/AM19/	RLA File :03/95/040/00099/AM19/	Lic.No/Date:0310821930 26.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.09.2018 and final reminder issued by DGFT on 05.12.2018.				

60	Case No.: 45/5/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00315/AM19/	RLA File :05/24/040/00184/AM19/	Lic.No/Date:0510406992 28.06.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and D.O issued by DGFT on 04.10.2018 again D.O e mail dated 10.01.2019 . The case is re-listed 31.01.2019.				

61	Case No.: 10/6/83-ALC1/2018	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00378/AM19/	RLA File :03/95/040/00169/AM19/	Lic.No/Date:0310821989 28.06.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019				

61	Case No.: 45/5/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00315/AM19/	RLA File :05/24/040/00184/AM19/	Lic.No/Date:0510406992 28.06.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o. Mines for providing the comments which is awaited. U.O issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and D.O issued by DGFT on 04.10.2018 again D.O e mail dated 10.01.2019. The case is re-listed 31.01.2019.				

62	Case No.:73/5/83-ALC1/2018	Party Name:ARJUNA NATURAL LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00343/AM19/	RLA File :10/24/040/00021/AM19/	Lic.No/Date:1010059982 02.07.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. Letter issued on 23.02.2018 but the firm has not appearing for PH so far. Committee decided to send final reminder to them for PH. The case is re-listed for 31.01.2019.			

64	Case No.:7/6/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Rejected
	HQ File :01/83/050/00375/AM19/	RLA File :03/95/040/00307/AM19/	Lic.No/Date:0310822103 04.07.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case on the basis of data inconsistency.			

65	Case No.:13/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00381/AM19/	RLA File :03/95/040/00278/AM19/	Lic.No/Date:0310822109 04.07.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 09.10.2018 issued by DGFT.Final reminder e mail 10.01.2019. The case is re-listed for 31.01.2019.			

66	Case No.:14/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00382/AM19/	RLA File :03/95/040/00279/AM19/	Lic.No/Date:0310822113 04.07.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L e mail dated 10.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.			

67	Case No.:19/6/83-ALC1/2018	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00387/AM19/	RLA File :03/95/040/00083/AM19/	Lic.No/Date:0310822110 04.07.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for want			

of information the firm. D/L e mail issued by the DGFT on 14.01.2019. The case is re-listed for 31.01.2019

68	Case No.: 98/6/83-ALC1/2018	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00466/AM19/	RLA File :08/24/040/00066/AM19/	Lic.No/Date:0810142966 04.07.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 05.12.2019 issued by DGFT. The case is re-listed for 31.01.2019.				

69	Case No.: 99/6/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00467/AM19/	RLA File :08/24/040/00083/AM19/	Lic.No/Date:0810142953 04.07.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L e mail 10.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.				

70	Case No.: 78/5/83-ALC1/2018	Party Name:TAKASAGO INTERNATIONAL INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00348/AM19/	RLA File :04/24/040/00040/AM19/	Lic.No/Date:0410164473 10.07.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. Letter issued on 10.01.2019. The case is re-listed for 31.01.2019				

71	Case No.: 77/8/83-ALC1/2018	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00625/AM19/	RLA File :09/24/040/00178/AM19/	Lic.No/Date:091006643 4 11.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-				
	Export item	Qty.	Import item	Qty.
	62/0- AZOXYSTROBIN TECHNICAL 98% MIN	1 Kg	O-CHLOROBENZYL CYANIDE	0.416 Kg/Kg
			TRIMETHYL ORTHOFORMATE	0.697 Kg/Kg
			4,6 DIHYDROXY PYRIMIDINE	0.447 Kg/Kg
			ORTHO - CYANOPHENOL	0.363 Kg/kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

72	Case No.:92/5/83-ALC1/2018	Party Name:CRYSTAL CROP PROTECTION LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00362/AM19/	RLA File :05/23/040/00178/AM19/	Lic.No/Date:0510407197 16.07.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018 issued by DGFT. Final reminder e mail on 14.01.2019. The case is re-listed for 31.01.2019				

73	Case No.:9/7/83-ALC1/2018	Party Name:SHREE JAGANNATHJI STERLING PRODUCTS PVT. LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00479/AM19/	RLA File :05/24/040/00168/AM19/	Lic.No/Date:0510407225 18.07.2018	Defer Date:31.01.2019
Decision: The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L e mail 14.01.2019 issued by DGFT. The case is re-listed for 31.01.2019				

74

Case No.:76/8/83-ALC1/2018	Party Name: BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Approved
HQ File :01/83/050/00624/AM19/	RLA File :09/24/040/00191/AM19/	Lic.No/Date:0910066471 18.07.2018	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- TRICLOPYR BUTOXY ETHYL ESTER TECHNICAL	1 Kg	3,5,6 - TRICHLOROPYRIDIN- 2-OL-SODIUM 87% (NATCP)	0.947 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of
NORMS COMMITTEE.

75	Case No.:63/6/83-ALC1/2018	Party Name:LOXIM INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00431/AM19/	RLA File :08/24/040/00126/AM19/	Lic.No/Date:0810143057 19.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L e mail on 14.01.2019 issued by DGFT The case is re-listed for 31.01.2019.				

76	Case No.:86/6/83-ALC1/2018	Party Name:BITUMAG INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Rejected
	HQ File :01/83/050/00454/AM19/	RLA File :34/24/040/00048/AM19/	Lic.No/Date:3410044342 19.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the				

firm did not reply the deficiency letter issued by DGFT on 14.12.2018.

77	Case No.: 6/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00374/AM19/	RLA File :31/83/040/00057/AM19/	Lic.No/Date:3110067118 20.07.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019				

78	Case No.: 34/6/83- ALC1/2018	Party Name:UPL LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00402/AM19/	RLA File :03/95/040/00321/AM19/	Lic.No/Date:0310822467 20.07.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019				

79	Case No.: 33/7/83- ALC1/2018	Party Name:DETPAK INDIA PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00503/AM19/	RLA File :03/94/040/00344/AM19/	Lic.No/Date:0310822472 20.07.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L dated 29.10.2018 issued by Dept. of IPP. File sent to DIPP. The case is re-listed on 31.01.2019				

80	Case No.: 35/6/83-ALC1/2018	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Rejected
	HQ File :01/83/050/00403/AM19/	RLA File :03/95/040/00363/AM19/	Lic.No/Date:0310822550 24.07.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 14.12.2018 .				

81	Case No.: 68/6/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00436/AM19/	RLA File :08/24/040/00113/AM19/	Lic.No/Date:0810143100 24.07.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018 issued by DGFT. Final reminder e mail issued on 14.01.2019. The case is re-listed for 31.01.2019.				

82	Case No.: 32/7/83-ALC1/2018	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Approved
	HQ File	RLA File	Lic.No/Date:0310822595	Defer Date:

:01/83/050/00502/AM19/ :03/94/040/00302/AM19/ 25.07.2018

Decision: The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.
62/0- 5% RUTHENIUM ON CARBON CATALYST (NET CONTENT OF RUTHENIUM- 5.00 KGS)	1 Kg
62/0- 5% PALLADIUM ON ALUMINA CATALYST (NET CONTENT OF PALLADIUM - 5.00 KGS)	1 Kg
62/0- PALLADIUM (II) CHLORIDE (PALLADIUM CONTENT 59.00% - 61.00%) (NET CONTENT OF PALLADIUM - 30.50 KGS)	1 Kg
62/0- TETRAKIS (TRIPHENYLPHOSPHINE) PLATINUM (O) (CAS NO. 14221-02-4) (PLATINUM CONTENT 15.10% - 16.10%) (NET CONTENT OF PLATINUM - 4.025 KGS)	1 Kg
62/0- PLATINUM (IV) OXIDE (CAS NO. 1314-15-4) (PLATINUM CONTENT 80.00% - 84.00%) (NET CONTENT OF PLATINUM - 84.00 KGS)	1 Kg
62/0- PALLADIUM CHLORIDE (PALLADIUM CONTENT 18.00%-30.00%) (NET CONTENT OF PALLADIUM - 510.00 KGS)	1 Kg

Import item	Qty.
Ruthenium	5.025 Kg
Palladium	548.227 Kg
Platinum	88.465 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.

83	Case No.:74/6/83-ALC1/2018	Party Name:ATUL LIMITED,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00442/AM19/	RLA File :08/24/040/00082/AM19/	Lic.No/Date:0810143120 26.07.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2018 issued by DGFT. Final reminder e mail on 14.01.2019 by DGFT. The case is re-listed for 31.01.2019.				

84	Case No.:16/7/83-ALC1/2018	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00486/AM19/	RLA File :05/24/040/00250/AM19/	Lic.No/Date:0510407372 31.07.2018	Defer Date:31.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

Case No.:42/8/83-ALC1/2018	Party Name:OWENS CORNING INDIA PVT LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Approved
HQ File :01/83/050/00590/AM19/	RLA File :03/95/040/00383/AM19/	Lic.No/Date:0310822739 31.07.2018	Defer Date:
85 Decision : The Committee considered the case as per agenda and decided to ratify the norms Based on the written recommendation of Deptt. of IPP vide their UO.No.7/265/2018-TS dated 17.12.2018 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority is placed at the end on this document. (Page No.)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:78/6/83- ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
86			
HQ File :01/83/050/00446/AM19/	RLA File :08/24/040/00117/AM19/	Lic.No/Date:0810143152 01.08.2018	Defer Date:31.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019			

Case No.:29/7/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
87			
HQ File :01/83/050/00499/AM19/	RLA File :03/94/040/00369/AM19/	Lic.No/Date:0310822810 02.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

Case No.:17/7/83- ALC1/2018	Party Name:SHIVTEK INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
88			
HQ File :01/83/050/00487/AM19/	RLA File :05/24/040/00261/AM19/	Lic.No/Date:0510407429 03.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019			

Case No.:20/7/83- ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
89			
HQ File :01/83/050/00490/AM19/	RLA File :05/23/040/00211/AM19/	Lic.No/Date:0510407426 03.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. D/L issued by Deptt. of IPPT. The case is re-listed for 31.01.2019			

90			
Case No.:27/7/83- ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred



HQ File :01/83/050/00497/AM19/	RLA File :03/94/040/00339/AM19/	Lic.No/Date:0310822846 03.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019			

Case No.: 47/7/83-ALC1/2018	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
HQ File :01/83/050/00517/AM19/	RLA File :02/24/040/00070/AM19/	Lic.No/Date:0210208621 03.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 02.11.2018 issued by Deptt. of IPP. Final reminder to be issued .The case is re-listed for 31.01.2019.			

Case No.: 43/8/83-ALC1/2018	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
HQ File :01/83/050/00591/AM19/	RLA File :03/95/040/00378/AM19/	Lic.No/Date:0310822834 03.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

Case No.: 28/7/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
HQ File :01/83/050/00498/AM19/	RLA File :03/94/040/00371/AM19/	Lic.No/Date:0310822857 06.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2019 issued by DGFT. The case is re-listed for 31.01.2019.			

Case No.: 3/7/83-ALC1/2018	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
HQ File :01/83/050/00473/AM19/	RLA File :05/23/040/00204/AM19/	Lic.No/Date:0510407465 07.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2019 issued by DGFT. The case is re-listed for 31.01.2019.			

Case No.: 42/7/83-ALC1/2018	Party Name:HIMADRI SPECIALITY CHEMICAL LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
HQ File :01/83/050/00512/AM19/	RLA File :02/24/040/00068/AM19/	Lic.No/Date:0210208631 09.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.			

9 6	Case No.:78/8/83-ALC1/2018	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00626/AM19/	RLA File :09/24/040/00218/AM19/	Lic.No/Date:0910066553 09.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
	Export item	Qty.	Import item	Qty.
	62/0- CHLORPYRIPHOS METHYL TECHNICAL (Purity 97% Min)	1 Kg	3,5,6-TRICHLOROPYRIDIN - 2-OL-SODIUM 87% (NATCP)	1.05Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

97	Case No.:65/9/83- ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00702/AM19/	RLA File :03/95/040/00440/AM19/	Lic.No/Date:0310822958 09.08.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

9 8	Case No.:30/7/83-ALC1/2018	Party Name: ASHA PENN COLOR PVT.LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00500/AM19/	RLA File :03/94/040/00397/AM19/	Lic.No/Date:0310822977 10.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
	Export item	Qty.	Import item	Qty.
	62/0- PIGMENTED DISPERSION NAMELY NITRO CELLULOSE PIGMENTED DISPERSION	1 Kg	RESIN NAMELY NITRO CELLULOSE RESIN	1.02 Kg Content contained in export Product
			RELEVANT INORGANIC PIGMENTS	1.02 Kg Content contained in export Product
			RELEVANT PLASTICIZER NAMELY ACETYL TRIBUTYL CITRATE	1.02 Kg Content contained in export Product
			DISPERSION ADDITIVES/WETTING AGENTS	1.02 Kg Content contained in export Product
			SOLVENT ETHYL ACETATE/ETHYL ALCOHOL	1.02 Kg Content contained in export Product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

9	Case No.:43/7/83-ALC1/2018	Party Name: ARIES DYE CHEM INDUSTRIES,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Approved
9	HQ File :01/83/050/00513/AM19/	RLA File :08/24/040/00139/AM19/	Lic.No/Date:0810143247 10.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-				
Export item		Qty.	Import item	Qty.
62/0- Acid Black 210 (Dye content 70%)		1 Kg	4,4 Diamino Sulphanilide (DASA)	0.203 Kg
			H Acid	0.243 Kg
			Para Nitro Aniline	0.106 Kg
			Meta Phenylene Diamine	0.0854 Kg
			Soda Ash	0.245 Kg
			Sodium Nitrite (This Licence issued under para 4.07 of HB Vol.I 2015- 20 for Fixation of Norms by NC New Delhi).	0.170 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

100	Case No.:59/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00427/AM19/	RLA File :31/83/040/00069/AM19/	Lic.No/Date:3110067140 14.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2019 issued by DGFT. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019				

101	Case No.:60/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00428/AM19/	RLA File :31/83/040/00070/AM19/	Lic.No/Date:3110067141 14.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to T.A. The case is re-listed for 31.01.2019.				

102	Case No.:16/8/83-ALC1/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0310823039	Defer

:01/83/050/00564/AM19/	:03/94/040/00432/AM19/	14.08.2018	Date:31.01.2019
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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.

103	Case No.: 45/8/83-ALC1/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00593/AM19/	RLA File :03/95/040/00292/AM19/	Lic.No/Date:031082308 2 16.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- ASTROMUSK (DEP) (Astromusk in Diethyl Phthalate . Total Astromusk content 62.5% min.)	1 KG	ISOAMYLENE	0.2740 Kg
		PROPYLENE OXIDE	0.1756 Kg
		ALPHA METHYL STYRENE	0.4440 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

104	Case No.: 49/8/83-ALC1/2018	Party Name: ORIENTAL AROMATICS LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00597/AM19/	RLA File :03/95/040/00289/AM19/	Lic.No/Date:0310823084 16.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- ASTROMUSK (DPG) (Astromusk in Dipropylene Glycol . Total Astromusk content 62.5% min)	1Kg	ISOAMYLENE	0.2740 Kg/Kg
		PROPYLENE OXIDE	0.1756 Kg/Kg
		ALPHA METHYL STYRENE	0.4440 Kg/Kg
		PARAFORMALDEHYDE	0.088 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

105	Case No.: 17/8/83-ALC1/2018	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:0310823144	Defer

:01/83/050/00565/AM19/	:03/94/040/00358/AM19/	20.08.2018	Date:31.01.2019
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Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.

106	Case No.: 54/8/83-ALC1/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00602/AM19/	RLA File :03/95/040/00294/AM19/	Lic.No/Date:0310823146 20.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- ASTROMUSK (IPM) (Astromusk in Isopropyl Myristate . Total Astromusk content 62.5% min.)	1 KG	ISOAMYLENE	0.2944 Kg
		PROPYLENE OXIDE	0.1824 Kg
		ALPHA METHYL STYRENE	0.4626 Kg
		PARAFORMALDEHYDE	0.088 Kg
		ISOPROPYL MYRISTATE	0.3452

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

107	Case No.: 56/8/83-ALC1/2018	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00604/AM19/	RLA File :03/95/040/00475/AM19/	Lic.No/Date:0310823156 20.08.2018	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.

108	Case No.: 12/9/83-ALC1/2018	Party Name:BAJAJ SUPERPACK INDIA LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00649/AM19/	RLA File :50/24/040/00014/AM19/	Lic.No/Date:5010002467 20.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the Ad-norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.

109	Case No.: 13/9/83-ALC1/2018	Party Name:BAJAJ SUPERPACK INDIA LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00650/AM19/	RLA File :50/24/040/00010/AM19/	Lic.No/Date:5010002466 20.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the Ad-norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.			

110	Case No.: 61/8/83- ALC1/2018	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00609/AM19/	RLA File :03/94/040/00427/AM19/	Lic.No/Date:0310823187 21.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
	Export item	Qty.	Import item	Qty.
	62/0- Glyphosate 41% SL (IPA Salt)	1 Kg	Glyphosate Technical 98% Min.	0.375 Kg
			Mono Iso Propyl amine (Purity 70%)	0.061 Kg
			Ethoxylated Amine (Surfactant)	0.150 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

111	Case No.: 80/8/83-ALC1/2018	Party Name:MANMOHAN MINERALS & CHEMICALS PVT.LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00628/AM19/	RLA File :50/24/040/00016/AM19/	Lic.No/Date:5010002468 21.08.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

112	Case No.: 62/8/83- ALC1/2018	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00610/AM19/	RLA File :03/94/040/00395/AM19/	Lic.No/Date:0310823218 23.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
	Export item	Qty.	Import item	Qty.
	61/0- PLATINUM BARS (NET CONTENT OF PLATINUM - 100 KGS)	100 Kg	PLATINUM sponge	200 Kg



61/0- PLATINUM GRAINS (NET CONTENT OF PLATINUM - 100 KGS)	100 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

113	Case No.:63/8/83- ALC1/2018	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00611/AM19/	RLA File :03/94/040/00457/AM19/	Lic.No/Date:031082322 4 23.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-				
	Export item	Qty.	Import item	Qty.
	62/0- SOLAR GLASS TEMPERED (AR COATED) THICKNESS 3.20 MM	5000 M.T	SOLAR GLASS ANNEALED PRISMATIC MATT (3.20 MM THICKNESS)	5350 MT
			ANTI REFLECTIVE COATING LIQUID	As applied
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

114	Case No.:102/6/83- ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00470/AM19/	RLA File :31/83/040/00073/AM19/	Lic.No/Date:3110067161 24.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.01.2019 issued by DGFT. The case is re-listed for 31.01.2019				

115	Case No.:2/7/83-ALC1/2018	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00472/AM19/	RLA File :05/24/040/00304/AM19/	Lic.No/Date:0510407603 24.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2019 issued by DGFT. The case is re-listed for 31.01.2019				

116	Case No.:21/8/83- ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00569/AM19/	RLA File :03/94/040/00383/AM19/	Lic.No/Date:0310823273 24.08.2018	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 14.12.2019 issued by Deptt. of IPP. The case is re-listed for 31.01.2019.

117	Case No.: 22/8/83-ALC1/2018	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00570/AM19/	RLA File :03/94/040/00384/AM19/	Lic.No/Date:0310823267 24.08.2018	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019

118	Case No.: 44/8/83-ALC1/2018	Party Name: YASHO INDUSTRIES LIMITED	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00592/AM19/	RLA File :03/95/040/00486/AM19/	Lic.No/Date:0310823245 24.08.2018	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.

119	Case No.: 50/8/83-ALC1/2018	Party Name: ORIENTAL AROMATICS LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00598/AM19/	RLA File :03/95/040/00509/AM19/	Lic.No/Date:0310823253 24.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- ASTROMUSK (DPG) (Astromusk inDipropylene Glycol . Total Astromusk content 62.5% min)	1 Kg	ISOAMYLENE	0.2740 Kg
		PROPYLENE OXIDE	0.1756 kg
		ALPHA METHYL STYRENE	0.4440 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

120	Case No.: 55/8/83-ALC1/2018	Party Name: ORIENTAL AROMATICS LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00603/AM19/	RLA File :03/95/040/00510/AM19/	Lic.No/Date:0310823275 24.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
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62/0- ASTROMUSK (BB) (Astromusk in Benzyl Benzoate . Total Astromusk content 62.5% min.)	1 Kg	ISOAMYLENE	0.2944 Kg
		PROPYLENE OXIDE	0.1824 Kg
		ALPHA METHYL STYRENE	0.4626 Kg
		PARAFORMALDEHYDE	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

121	Case No.:64/9/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00701/AM19/	RLA File :03/95/040/00521/AM19/	Lic.No/Date:0310823260 24.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

122	Case No.:53/8/83- ALC1/2018	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00601/AM19/	RLA File :03/95/040/00416/AM19/	Lic.No/Date:0310823284 27.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-				
Export item		Qty.	Import item	Qty.
62/0- METCONAZOLE TECHNICAL		1 Kg	DI METHYL ADIPATE	1.096 Kg
			SODIUM METHOXIDE SOLUTION (30%)	2.238 Kg
			DI METHYL FORMAMIDE	0.045 Kg
			TOLUENE	0.671 Kg
			METHANOL	0.027 Kg
			PARA CHLORO BENZYL CHLORIDE	0.939 Kg
			SODIUM HYDRIDE (60%)	0.246 Kg
			N-METHYL-2-PYRROLIDONE	1.241 Kg
			1,2,4 TRIAZOLE	0.384 Kg
			SODIUM TERT-BUTOXIDE	0.271 Kg
			ETHYL CYCLOHEXANE	0.144 Kg
			DIMETHYL SULFOXIDE	0.983 Kg
			TRIMETHYL ORTHO FORMATE	0.019 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

123	Case No.:50/7/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00520/AM19/	RLA File :05/24/040/00319/AM19/	Lic.No/Date:0510407637 28.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

124	Case No.:47/8/83-ALC1/2018	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00595/AM19/	RLA File :03/95/040/00531/AM19/	Lic.No/Date:0310823349 28.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-				
	Export item	Qty.	Import item	Qty.
	62/0- RELEASE LINERS (ONE SIDE SILICONE COATED PAPER) 80 - 85 GSM + / - 10% 70000.000 KGS 875000.000 SQM	875000 Sq Meter	GLASSINE RELEASE BASE PAPER 80 TO 85 GSM + / - 10% 73500.000 KGS 918750.000 SQM	910000 Sq. meter
			SILICONE POLYMER	As applied
			CATALYST FOR SILICONE	As applied
			CROSSLINKER FOR SILICONE	As applied
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

125	Case No.:48/8/83-ALC1/2018	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00596/AM19/	RLA File :03/95/040/00532/AM19/	Lic.No/Date:0310823353 28.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-				
	Export item	Qty.	Import item	Qty.
	62/0- RELEASE LINERS (Two SIDE SILICONE COATED PAPER) 80 - 85 GSM + / - 10% 50000.000 KGS 625000.000 SQM	625000 Sq. Meter	GLASSINE RELEASE BASE PAPER 80 TO 85 GSM + / - 10% 52500.000 KGS 656250.000 SQM	650000 Sq. meter
			SILICONE POLYMER	As applied
			CATALYST FOR SILICONE	As applied
			CROSSLINKER FOR SILICONE	As applied

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

126	Case No.: 48/7/83-ALC1/2018	Party Name: MALDEEP CATALYSTS PVT.LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00518/AM19/	RLA File :52/24/040/00036/AM19/	Lic.No/Date: 5210042748 30.08.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 22.11.2018 issued by DGFT. File sent to T.A..The case is re-listed for 31.01.2019.			

127

Case No.:18/8/83-ALC1/2018	Party Name: EXCEL CROP CARE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
HQ File :01/83/050/00566/AM19/	RLA File :03/94/040/00469/AM19/	Lic.No/Date:0310823443 30.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
Export item	Qty.	Import item	Qty.
62/0- Profenofos 72% ec	1 Litre	N-Propanol	0.163 Kg/Litre
		Diethyl Thiophosphoryl Chloride (DETCL)	0.467 Kg/Litre
		Ortho Chloro Phenol	0.305 Kg/litre
		Bromine	0.387 Kg/Litre
		SOLVENT C-IX	0.114 Kg/Litre
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

128	Case No.: 49/7/83-ALC1/2018	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00519/AM19/	RLA File :05/24/040/00325/AM19/	Lic.No/Date: 0510407666 31.08.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to Deptt. of IPP for providing the comments which is awaited. U.O. dated 22.10.2018. File sent to T.A. The case is re-listed for 31.01.2019.			

129	Case No.: 3/8/83-ALC1/2018	Party Name: CHEMOCID IMPEX PVT. LTD.,	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00551/AM19/	RLA File :03/94/040/00480/AM19/	Lic.No/Date: 0310823471 31.08.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for			

examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.

130	Case No.: 31/8/83-ALC1/2018	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00579/AM19/	RLA File :03/94/040/00482/AM19/	Lic.No/Date:0310823470 31.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L e mail dated 15.01.2019 issued by DGFT. The case is re-listed for 31.01.2019.				

131	Case No.: 33/8/83-ALC1/2018	Party Name:PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00581/AM19/	RLA File :08/24/040/00174/AM19/	Lic.No/Date:0810143378 31.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. IPP. The case is re-listed for 31.01.2019.				

132	Case No.: 34/8/83-ALC1/2018	Party Name:PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00582/AM19/	RLA File :08/24/040/00175/AM19/	Lic.No/Date:0810143379 31.08.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019				

133	Case No.: 52/7/83-ALC1/2018	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00522/AM19/	RLA File :05/23/040/00237/AM19/	Lic.No/Date:051040767 4 04.09.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

134	Case No.: 4/8/83-ALC1/2018	Party Name:CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00552/AM19/	RLA File :03/94/040/00496/AM19/	Lic.No/Date:0310823516 04.09.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

135	Case No.: 27/8/83-ALC1/2018	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00575/AM19/	RLA File :03/94/040/00385/AM19/	Lic.No/Date:0310823510 04.09.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

136	Case No.: 51/7/83-ALC1/2018	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00521/AM19/	RLA File :05/23/040/00252/AM19/	Lic.No/Date:0510407691 05.09.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019				

137	Case No.: 78/7/83-ALC1/2018	Party Name:ORIENT ABRASIVES LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00548/AM19/	RLA File :03/95/040/00485/AM19/	Lic.No/Date:0310823572 05.09.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.				

138

Case No.:1/8/83-ALC1/2018	Party Name:UNIQUE INDUSTRIES	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
HQ File :01/83/050/00549/AM19/	RLA File :24/24/040/00001/AM19/	Lic.No/Date:2410042505 05.09.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
Export item	Qty.	Import item	Qty.
63/0- CALCIUM FILLERS	1 Kg	Polypropylene Granules IGST/CGST/SGST SHALL BE PAID AS APPLICABLE (Pri-import condition applicable if IGST exemption avail in terms of DGFT Notification no. 33 dt. : 13.10.2017)	0.215 Kg
		Liner low density polyethylene (LLDPE)	0.09 Kg
		Propylene copolymers (VISTAMAXX)	0.01Kg
		DIVYOL COLOMA	0.03 Kg
		ZINC STEARATE	0.005 Kg
		CALCIUM fillers master Batch	0.750 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

139	Case No.:38/7/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00508/AM19/	RLA File :08/24/040/00190/AM19/	Lic.No/Date:081014338 7 06.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
	Export item	Qty.	Import item	Qty.
	62/0- KIRAZOL BLACK KVN	1 Kg	J ACID	0.065 Kg
			META PHENYLENE DIAMINE THIS AUTHORISATION IS ISSUED UNDER PARA 4.07 OF HBP SUBJECT TO RATIFICATION OF NORMS BY NC.	0.047 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

140	Case No.:63/7/83-ALC1/2018	Party Name:VIJAYNAGAR BIO TECH PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00533/AM19/	RLA File :26/24/040/00008/AM19/	Lic.No/Date:2610012849 06.09.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.			

141	Case No.:28/9/83-ALC1/2018	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00665/AM19/	RLA File :03/95/040/00493/AM19/	Lic.No/Date:0310823637 07.09.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019			

142	Case No.:35/9/83-ALC1/2018	Party Name:RAAH HOME SOLUTIONS LLP	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00672/AM19/	RLA File :03/95/040/00570/AM19/	Lic.No/Date:0310823649 07.09.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.			

143	Case No.: 36/9/83-ALC1/2018	Party Name: VICTORY CHEMICALS	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00673/AM19/	RLA File :03/95/040/00447/AM19/	Lic.No/Date:0310823633 07.09.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A.. The case is re-listed for 31.01.2019.				

144	Case No.: 32/9/83-ALC1/2018	Party Name: OWENS CORNING INDIA PVT LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00669/AM19/	RLA File :03/95/040/00542/AM19/	Lic.No/Date:0310823677 10.09.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A.. The case is re-listed for 31.01.2019.				

145	Case No.: 33/9/83-ALC1/2018	Party Name: OWENS CORNING INDIA PVT LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00670/AM19/	RLA File :03/95/040/00550/AM19/	Lic.No/Date:0310823674 10.09.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.				

146

Case No.:74/7/83-ALC1/2018	Party Name:AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
HQ File :01/83/050/00544/AM19/	RLA File :05/23/040/00255/AM19/	Lic.No/Date:051040775 2 11.09.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
Export item	Qty.	Import item	Qty.
62/0- INTERMIX PIGMENT PREPARATIONS Contained 90% TIOP	1 Kg	TITANIUM DIOXIDE	0.90 Kg
		AQUEOUS ADDITIVE, HEAT STABILISER & OTHERS	0.12 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

147	Case No.: 28/8/83-ALC1/2018	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File	RLA File	Lic.No/Date:031082369	Defer Date:

:01/83/050/00576/AM19/	:03/94/040/00476/AM19/	5 11.09.2018	
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
Export item	Qty.	Import item	Qty.
62/0- LUBRICITY IMPROVER [CRISTOL LI 1010]	1 Kg	TALL OIL FATTY ACID	0.995 Kg Content contained in export Product
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

148	Case No.: 10/8/83-ALC1/2018	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00558/AM19/	RLA File :08/24/040/00096/AM18/	Lic.No/Date:0810143464 12.09.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.				

149	Case No.: 13/8/83-ALC1/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00561/AM19/	RLA File :03/95/040/00365/AM19/	Lic.No/Date:031082371 8 12.09.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-				
Export item		Qty.	Import item	Qty.
62/0- ASTROMUSK (DEP) (Astromusk in Diethyl Phthalate . Total Astromusk content 62.5% min.)		1 Kg	ISOAMYLENE	0.2749 Kg
			PROPYLENE OXIDE	0.1756 Kg
			ALPHA METHYL STYRENE	0.4440 Kg
			ALPHA METHYL STYRENE	0.088 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

150	Case No.: 88/8/83-ALC1/2018	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00636/AM19/	RLA File :06/24/040/00031/AM19/	Lic.No/Date:0610038977 14.09.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration				



of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.

151	Case No.: 9/8/83-ALC1/2018	Party Name: ARCL ORGANICS LIMITED,	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00557/AM19/	RLA File :02/24/040/00084/AM19/	Lic.No/Date: 0210208697 17.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the Ad-norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.			

152	Case No.: 29/8/83-ALC1/2018	Party Name: KIM CHEMICALS LTD.	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00577/AM19/	RLA File :03/94/040/00508/AM19/	Lic.No/Date: 0310823777 17.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
152	Export item	Qty.	Import item	Qty.
	62/0- White / Yellow Petroleum Jelly		Base Oil	0.75 Kg
			Paraffin Wax	0.05 Kg
			Micro Crystalline Wax	0.09 Kg Taking as per SION A 3346
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

153	Case No.: 77/7/83-ALC1/2018	Party Name: KLJ ORGANIC LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00547/AM19/	RLA File :05/23/040/00262/AM19/	Lic.No/Date: 051040782 3 18.09.2018	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- CHLORINATED PARAFFIN (COMPOUND PLASTICIZER) (GRADE - 51%-55%) (PACKED IN 3208 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (27,268.000 KGS. WITHOUT WASTAGE))(EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 265.000 KGS.)	1 Kg	LINEAR ALPHA OLEFINS (C14-C18)	0.255 Kg
		PARAFFIN (C10 - C20)	0.255 Kg
		CHLORINE	0.87 Kg
		HDPE GRANULES (TOTAL WEIGHT = 28,631.400 KGS.)	As per Packing Policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

154	Case No.: 36/8/83-ALC1/2018	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00584/AM19/	RLA File :08/24/040/00099/AM19/	Lic.No/Date:0810143478 18.09.2018	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.

155	Case No.: 76/7/83-ALC1/2018	Party Name:GEREME INDIA LLP	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00546/AM19/	RLA File :05/23/040/00265/AM19/	Lic.No/Date:0510407845 19.09.2018	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.

156	Case No.: 66/8/83-ALC1/2018	Party Name:STANDARD CHEMICALS	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00614/AM19/	RLA File :22/24/040/00046/AM19/	Lic.No/Date:2210015981 19.09.2018	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The

Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- CHLORINATED PARAFFINS (Chlorine Contents 61% to 65%)	1 Kg	Paraffin Oil (C10-C20) /Normal Paraffin/Heavy Normal Paraffin	0.4 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 67/8/83-ALC1/2018	Party Name:STANDARD CHEMICALS	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
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HQ File :01/83/050/00615/AM19/	RLA File :22/24/040/00047/AM19/	Lic.No/Date:2210015982 19.09.2018	Defer Date:
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Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- CHLORINATED PARAFFINS (Chlorine Contents 45% to 50%)	1 Kg	Paraffin Oil (C10-C20) /Normal Paraffin/Heavy Normal Paraffin	0.56 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 60/9/83-ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
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HQ File :01/83/050/00697/AM19/	RLA File :04/24/040/00119/AM19/	Lic.No/Date:0410164695 19.09.2018	Defer Date:31.01.2019
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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 28.11.2019 by Deptt. of IPP. File sent to T.A. The case is re-listed for 31.01.2019.

Case No.: 35/8/83-ALC1/2018	Party Name:GSP CROP SCIENCE PVT. LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
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HQ File :01/83/050/00583/AM19/	RLA File :08/24/040/00204/AM19/	Lic.No/Date:0810143503 20.09.2018	Defer Date:31.01.2019
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Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.

Case No.: 12/8/83-ALC1/2018	Party Name:NALCO CHAMPION DAI-ICHI INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
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160	HQ File :01/83/050/00560/AM19/	RLA File :03/95/040/00601/AM19/	Lic.No/Date:0310823911 21.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
	Export item	Qty.	Import item	Qty.
	62/0- Demulsifier OSD (Emulstron - SX 5046)	1 Kg	RM-43977 Mix of Hevay aromatic & Ethoxylated resign Mixture of Chemicals	1.005Kg/Kg Content contained in export product
			P-468 Mix of Hevay aromatic & Ethoxylated phenolic resign and 1,2,4 Trimethyl benzene Mixture of Chemicals	1.005Kg/Kg Content contained in export
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

161	Case No.:14/8/83-ALC1/2018	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00562/AM19/	RLA File :03/95/040/00474/AM19/	Lic.No/Date:0310823907 21.09.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

162	Case No.:24/8/83-ALC1/2018	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00572/AM19/	RLA File :03/94/040/00521/AM19/	Lic.No/Date:0310823909 21.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to the firm has to account the export and import items subject to 3% wastage. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

163	Case No.:23/8/83-ALC1/2018	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00571/AM19/	RLA File :03/94/040/00526/AM19/	Lic.No/Date:0310823954 24.09.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

164	Case No.:72/8/83-ALC1/2018	Party Name:RECKITT BENCKISER	Meet No/Date:9/83-ALC1/2018	Status:Case Deferred
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	HEALTHCARE INDIA PRIVATE LIMITED	04.01.2019	
HQ File :01/83/050/00620/AM19/	RLA File :05/24/040/00360/AM19/	Lic.No/Date:0510407903 26.09.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

165	Case No.: 75/8/83-ALC1/2018	Party Name:ELITE LAMINATES PVT LTD	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00623/AM19/	RLA File :09/24/040/00293/AM19/	Lic.No/Date:0910066699 28.09.2018	Defer Date:31.01.2019
Decision : T.A . The case is re-listed for 31.01.2019.				

166	Case No.: 26/8/83-ALC1/2018	Party Name:HEMANI INDUSTRIES LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00574/AM19/	RLA File :03/94/040/00525/AM19/	Lic.No/Date:0310824084 01.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

167	Case No.: 70/8/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00618/AM19/	RLA File :05/23/040/00288/AM19/	Lic.No/Date:0510407962 03.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.				

168	Case No.: 86/8/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00634/AM19/	RLA File :05/23/040/00287/AM19/	Lic.No/Date:0510407961 03.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.				

169	Case No.: 87/8/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00635/AM19/	RLA File :05/23/040/00289/AM19/	Lic.No/Date:0510407960 03.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer				

consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.

170	Case No.: 2/8/83-ALC1/2018	Party Name:DETPAK INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00550/AM19/	RLA File :03/94/040/00608/AM19/	Lic.No/Date:0310824222 04.10.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.			

171	Case No.: 39/8/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00587/AM19/	RLA File :08/24/040/00386/AM18/	Lic.No/Date:0810143619 04.10.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

172	Case No.: 59/8/83-ALC1/2018	Party Name: MEGHMANI INDUSTRIES LTD,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00607/AM19/	RLA File :08/24/040/00219/AM19/	Lic.No/Date:0810143617 04.10.2018	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
	Export item	Qty.	Import item	Qty.
	62/0- THIOPHANATE METHYL TECHNICAL	1 Kg	SODIUM THIOCYANATE	0.657 Kg
			METHYL CHLORO FORMATE	0.771 Kg
			ORTHO PHENYLENEDIAMINE	0.410 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

173	Case No.: 58/9/83-ALC1/2018	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00695/AM19/	RLA File :03/94/040/00604/AM19/	Lic.No/Date:0310824226 04.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty. Recommended for export of 1.0 Kg. of the export product
62/0- ONE PACK STABILIZER	1 Kg	LEAD INGOTS	300 gms
		POLYETHYLENE WAX	450 gms
		STEARIC ACID	240 gms

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

174	Case No.: 62/9/83- ALC1/2018	Party Name:DNS FINE CHEMICALS & LABORATORIES (P) LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00699/AM19/	RLA File :03/94/040/00524/AM19/	Lic.No/Date:0310824225 04.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

175	Case No.: 34/9/83- ALC1/2018	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00671/AM19/	RLA File :06/24/040/00035/AM19/	Lic.No/Date:0610038995 05.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

176	Case No.: 51/8/83-ALC1/2018	Party Name:JOCIL LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00599/AM19/	RLA File :66/24/040/00005/AM19/	Lic.No/Date:6610000016 10.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued by DGFT.The case is re-listed for 31.01.2019.				

177	Case No.: 37/8/83-ALC1/2018	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00585/AM19/	RLA File :02/24/040/00098/AM19/	Lic.No/Date:0210208740 11.10.2018	Defer Date:31.01.2019

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.

178	Case No.: 74/8/83-ALC1/2018	Party Name: PROEC ENERGY LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00622/AM19/	RLA File :05/24/040/00391/AM19/	Lic.No/Date:0510408082 11.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.				

179	Case No.: 53/9/83-ALC1/2018	Party Name: ASHA PENN COLOR PVT.LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00690/AM19/	RLA File :03/94/040/00605/AM19/	Lic.No/Date:031082439 5 11.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-				
179	Export item	Qty.	Import item	Qty.
	62/0- CELLULOSE ACETATE BUTYRATE PIGMENTED CHIPS NET CONTENT: 1)RESIN NAMELY CELLULOSE ACETATE BUTYRATE RESIN -6200.000KGS	1 Kg	RESIN NAMELY CELLULOSE ACETATE BUTYRATE RESIN	1.02 Kg Content contained in export Product
	2) RELEVANT INORGANIC PIGMENTS - 3500.000 3)PLASTICIZER NAMELY DIBUTYL PHTHALATE / SANTICIZER 160:-300.00 KGS		RELEVANT INORGANIC PIGMENTS	1.02 Kg Content contained in export Product
			PLASTICIZER NAMELY DIBUTYL PHTHALATE / SANTICIZER 160	1.02 Kg Content contained in export Product
			SOLVENT I.E.ACETONE	1.02 Kg Content contained in export Product
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

180	Case No.: 52/8/83-ALC1/2018	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
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HQ File :01/83/050/00600/AM19/	RLA File :34/24/040/00238/AM19/	Lic.No/Date:3410044591 15.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

181	Case No.:63/9/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00700/AM19/	RLA File :03/94/040/00646/AM19/	Lic.No/Date:0310824450 15.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.				

182	Case No.:61/9/83-ALC1/2018	Party Name:INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PRIVATE	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00698/AM19/	RLA File :04/24/040/00142/AM19/	Lic.No/Date:0410164790 16.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

183	Case No.:3/9/83-ALC1/2018	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00640/AM19/	RLA File :05/24/040/00403/AM19/	Lic.No/Date:0510408156 18.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

184	Case No.:5/9/83-ALC1/2018	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00642/AM19/	RLA File :05/24/040/00404/AM19/	Lic.No/Date:0510408170 22.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

185	Case No.:9/9/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510408169	Defer

:01/83/050/00646/AM19/	:05/24/040/00411/AM19/	22.10.2018	Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

186	Case No.: 10/9/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00647/AM19/	RLA File :05/24/040/00410/AM19/	Lic.No/Date:0510408168 22.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

187	Case No.: 11/9/83-ALC1/2018	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00648/AM19/	RLA File :05/24/040/00401/AM19/	Lic.No/Date:0510408171 22.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

188	Case No.: 82/9/83-ALC1/2018	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00719/AM19/	RLA File :03/94/040/00638/AM19/	Lic.No/Date:0310824552 22.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

189	Case No.: 2/9/83-ALC1/2018	Party Name:AVERY DENNISON INDIA PVT LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00639/AM19/	RLA File :05/23/040/00319/AM19/	Lic.No/Date:0510408186 23.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.				

190	Case No.: 4/9/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00641/AM19/	RLA File :05/23/040/00323/AM19/	Lic.No/Date:0510408185 23.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- CHLORINATED PARAFFIN (CHLORINE CONTENT 51%-55%) (PACKED IN 3019 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (25,661.500 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 265.000 KGS.)	1 Kg	PARAFFIN (C10-C20)	0.503 Kg
		CHLORINE	0.5565 Kg
		HDPE GRANULES (TOTAL WEIGHT = 26,944.575 KGS.)	As per packing Policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.

Case No.: 6/9/83-ALC1/2018	Party Name: KLJ ORGANIC LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Approved
HQ File :01/83/050/00643/AM19/	RLA File :05/23/040/00327/AM19/	Lic.No/Date: 051040818 4 23.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- CHLORINATED PARAFFIN (CHLORINE CONTENT 61%-65%) (PACKED IN 3019 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (25,661.500 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 265.000 KGS.)	1 Kg	PARAFFIN (C10-C20)	0.399 Kg
		CHLORINE	1.093 Kg
		HDPE GRANULES (TOTAL WEIGHT = 26,944.575 KGS.)	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR

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192	Case No.: 83/9/83-ALC1/2018	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00720/AM19/	RLA File :03/94/040/00644/AM19/	Lic.No/Date:0310824669 25.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.				

193	Case No.: 1/9/83-ALC1/2018	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00638/AM19/	RLA File :08/24/040/00238/AM19/	Lic.No/Date:0810143749 26.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

194	Case No.: 7/9/83-ALC1/2018	Party Name:INDOGULF CROPSCIENCES LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00644/AM19/	RLA File :05/23/040/00293/AM19/	Lic.No/Date:0510408261 26.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

195	Case No.: 8/9/83-ALC1/2018	Party Name:INDOGULF CROPSCIENCES LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00645/AM19/	RLA File :05/23/040/00292/AM19/	Lic.No/Date:0510408260 26.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

196	Case No.: 22/9/83-ALC1/2018	Party Name:DEEP POLYMERS LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status:Case Approved
	HQ File :01/83/050/00659/AM19/	RLA File :08/24/040/00237/AM19/	Lic.No/Date:0810143750 26.10.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the Ad-norms as applied for by the firm.				

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.

197	Case No.: 40/9/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00677/AM19/	RLA File :34/24/040/00043/AM19/	Lic.No/Date:3410044643 26.10.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

198	Case No.: 41/9/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00678/AM19/	RLA File :34/24/040/00118/AM19/	Lic.No/Date:3410044644 26.10.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

199	Case No.: 42/9/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00679/AM19/	RLA File :34/24/040/00156/AM19/	Lic.No/Date:3410044642 26.10.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019			

200	Case No.: 52/9/83-ALC1/2018	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00689/AM19/	RLA File :03/94/040/00622/AM19/	Lic.No/Date:0310824736 26.10.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.			

201	Case No.: 56/9/83-ALC1/2018	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00693/AM19/	RLA File :05/23/040/00154/AM19/	Lic.No/Date:0510408262 26.10.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019			

202	Case No.: 68/9/83-ALC1/2018	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00705/AM19/	RLA File :03/94/040/00623/AM19/	Lic.No/Date:0310824737 26.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.				

203	Case No.: 21/9/83-ALC1/2018	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00658/AM19/	RLA File :08/24/040/00236/AM19/	Lic.No/Date:0810143772 29.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

204	Case No.: 45/9/83-ALC1/2018	Party Name:CAPRI COATING SOLUTIONS	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00682/AM19/	RLA File :03/94/040/00680/AM19/	Lic.No/Date:0310824798 30.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.of IIP. The case is re-listed for 31.01.2019.				

205	Case No.: 43/9/83-ALC1/2018	Party Name:AJMAL & SONS	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00680/AM19/	RLA File :03/94/040/00430/AM19/	Lic.No/Date:0310824815 31.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 14.01.2019.The case is re-listed for 31.01.2019.				

206	Case No.: 44/9/83-ALC1/2018	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00681/AM19/	RLA File :03/94/040/00672/AM19/	Lic.No/Date:0310824820 31.10.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019				

207	Case No.: 19/9/83-ALC1/2018	Party Name:ALPS CHEMICALS PVT LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
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HQ File :01/83/050/00656/AM19/	RLA File :08/24/040/00240/AM19/	Lic.No/Date:0810143806 01.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019			

Case No.:29/9/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
HQ File :01/83/050/00666/AM19/	RLA File :05/24/040/00418/AM19/	Lic.No/Date:0510408295 01.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 04.01.2019.			

Case No.:74/9/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
HQ File :01/83/050/00711/AM19/	RLA File :34/24/040/00278/AM18/	Lic.No/Date:3410044664 01.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

Case No.:14/9/83-ALC1/2018	Party Name:OREN HYDROCARBONS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
HQ File :01/83/050/00651/AM19/	RLA File :04/24/040/00174/AM19/	Lic.No/Date:0410164855 05.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

Case No.:16/9/83-ALC1/2018	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
HQ File :01/83/050/00653/AM19/	RLA File :05/23/040/00344/AM19/	Lic.No/Date:0510408367 06.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IIP. The case is re-listed for 31.01.2019.			

Case No.:17/9/83-ALC1/2018	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
HQ File :01/83/050/00654/AM19/	RLA File :05/23/040/00320/AM19/	Lic.No/Date:0510408369 06.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IIP. The case is re-listed			

for 31.01.2019.

213	Case No.: 18/9/83-ALC1/2018	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00655/AM19/	RLA File :05/23/040/00343/AM19/	Lic.No/Date:0510408368 06.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019				

214	Case No.: 75/9/83-ALC1/2018	Party Name:JOCIL LTD.,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00712/AM19/	RLA File :66/24/040/00007/AM19/	Lic.No/Date:6610000019 08.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm.D/L e mail on 15.01.2019. The case is re-listed for 31.01.2019				

215	Case No.: 15/9/83-ALC1/2018	Party Name:TERAH INTERNATIONAL	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00652/AM19/	RLA File :10/24/040/00063/AM19/	Lic.No/Date:1010060057 09.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt.IIP. The case is re-listed for 31.01.2019				

216	Case No.: 20/9/83-ALC1/2018	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00657/AM19/	RLA File :08/24/040/00247/AM19/	Lic.No/Date:0810143833 12.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019				

217	Case No.: 46/9/83-ALC1/2018	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00683/AM19/	RLA File :03/94/040/00684/AM19/	Lic.No/Date:0310824976 12.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

218	Case No.: 47/9/83-ALC1/2018	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00684/AM19/	RLA File :03/94/040/00702/AM19/	Lic.No/Date:0310824968 12.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.-01.2019				

219	Case No.: 25/9/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00662/AM19/	RLA File :31/83/040/00115/AM19/	Lic.No/Date:3110067229 13.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. IIP. The case is re-listed for 31.01.2019.				

220	Case No.: 77/9/83-ALC1/2018	Party Name:SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00714/AM19/	RLA File :02/24/040/00114/AM19/	Lic.No/Date:0210208796 13.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IPP. The case is re-listed for 31.01.2019.				

221	Case No.: 54/9/83-ALC1/2018	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00691/AM19/	RLA File :05/23/040/00306/AM19/	Lic.No/Date:0510408398 14.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IIP. The case is re-listed for 31.01.2019.				

222	Case No.: 55/9/83-ALC1/2018	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00692/AM19/	RLA File :05/23/040/00267/AM19/	Lic.No/Date:0510408401 14.11.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to the firm has to account the export and import items subject to 3% wastage.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

223	Case No.: 57/9/83-ALC1/2018	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00694/AM19/	RLA File :05/23/040/00274/AM19/	Lic.No/Date:0510408400 14.11.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to the firm has to account the export and import items subject to 2% wastage. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

224	Case No.: 24/9/83-ALC1/2018	Party Name:CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date:9/83- ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00661/AM19/	RLA File :31/83/040/00119/AM19/	Lic.No/Date:3110067236 16.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

Case No.: 48/9/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
HQ File :01/83/050/00685/AM19/	RLA File :05/23/040/00355/AM19/	Lic.No/Date:051040844 9 19.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-

Export item	Qty.	Import item	Qty.
62/0- CHLORINATED PARAFFIN (CHLORINE CONTENT 51%-55%) (PACKED IN 3208 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (27,268.000 KGS. WITHOUT WASTAGE))(EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 265.000 KGS.)	1 Kg	PARAFFIN (C10 - C20)	0.503Kg
		CHLORINE	0.5565 Kg
		HDPE GRANULES (TOTAL WEIGHT = 28,631.400 KGS.)	As per packing Policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

226	Case No.: 49/9/83-ALC1/2018	Party Name:KLJ ORGANIC LTD	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00686/AM19/	RLA File :05/23/040/00356/AM19/	Lic.No/Date:0510408448 19.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IIP. The case is re-listed for 31.01.2019.				

227	Case No.: 50/9/83-ALC1/2018	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00687/AM19/	RLA File :05/24/040/00434/AM19/	Lic.No/Date:0510408455 19.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019				

228	Case No.: 71/9/83-ALC1/2018	Party Name: TCPL PACKAGING LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00708/AM19/	RLA File :03/95/040/00845/AM19/	Lic.No/Date:0310825103 19.11.2018	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
	Export item	Qty.	Import item	Qty.
	62/0- Printed Packaging Material - Hinge Lid Pack (HLP)	31375 KG	Relevant Coated Paper Board of the range 200 - 300 GSM (+/- 10%)	37022.5 KG
			Printing Ink (10% of the FOB Value of exports) (Limiting factor for imports: Value only)	10% of FOB value of export
			Printing Cylinders (8% of FOB Value of exports) (Limiting factor for imports: Value only)	5% of FOB value of export
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOI COMMITTEE				

229	Case No.: 72/9/83-ALC1/2018	Party Name: TCPL PACKAGING LIMITED	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00709/AM19/	RLA File :03/95/040/00844/AM19/	Lic.No/Date:0310825101 19.11.2018	Defer Date:
	Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
	Export item	Qty.	Import item	Qty.
	62/0- Printed Packing Material-Cigarette Box Outer	11460 KG	Relevant Coated Paper Board of the range 200 - 300 GSM (+/-10%)	13522.8 KG
			Printing Ink (10% of the FOB Value of exports) (Limiting factor for imports: Value only)	10% of FOB value of export
			Printing Cylinders (8% of FOB Value of exports) (Limiting factor for imports: Value only)	5% of FOB value of export
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NC COMMITTEE			

230	Case No.: 79/9/83-ALC1/2018	Party Name: RISE CHEMICAL INDUSTRIES	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Approved
	HQ File :01/83/050/00716/AM19/	RLA File :06/24/040/00043/AM19/	Lic.No/Date:0610039030 20.11.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the Ad-norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

231	Case No.: 80/9/83-ALC1/2018	Party Name: MEGHMANI FINECHEM LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00717/AM19/	RLA File :34/24/040/00260/AM19/	Lic.No/Date:3410044705 20.11.2018	Defer Date:31.01.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.			

232	Case No.: 81/9/83-ALC1/2018	Party Name: MEGHMANI FINECHEM LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File	RLA File	Lic.No/Date:3410044706	Defer

:01/83/050/00718/AM19/	:34/24/040/00259/AM19/	20.11.2018	Date:31.01.2019
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Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019

233	Case No.: 37/9/83-ALC1/2018	Party Name:KRISHI RASAYAN	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00674/AM19/	RLA File :02/24/040/00124/AM19/	Lic.No/Date:0210208815 22.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019				

234	Case No.: 38/9/83-ALC1/2018	Party Name:KRISHI RASAYAN	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00675/AM19/	RLA File :02/24/040/00123/AM19/	Lic.No/Date:0210208814 22.11.2018	Defer Date:31.01.2019
Decision: The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019				

235	Case No.: 51/9/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00688/AM19/	RLA File :05/23/040/00367/AM19/	Lic.No/Date:0510408644 27.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

236	Case No.: 78/9/83-ALC1/2018	Party Name:KALPAKA CHEMICALS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00715/AM19/	RLA File :35/24/040/00026/AM19/	Lic.No/Date:3510045444 27.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Dptt. of IIP. The case is re-listed for 31.01.2019.				

237	Case No.: 66/9/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00703/AM19/	RLA File :05/23/040/00379/AM19/	Lic.No/Date:0510408719 30.11.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of IIP. The case is re-listed				

for 31.01.2019.

Case No.: 67/9/83-ALC1/2018	Party Name: KLJ ORGANIC LTD	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Approved
HQ File :01/83/050/00704/AM19/	RLA File :05/23/040/00383/AM19/	Lic.No/Date: 051040874 6 04.12.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
Export item 62/0- CHLORINATED PARAFFIN (CHLORINE CONTENT 61%-65%) (PACKED IN 3019 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (25,661.500 KGS. WITHOUT WASTAGE))(EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 265.000 KGS.)	Qty. 1 Kg	Import item PARAFFIN (C10-C20)	Qty. 0.399 Kg
		CHLORINE	1.093 Kg
		HDPE GRANULES (TOTAL WEIGHT = 26,944.575 KGS.)	As per packing policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NC COMMITTEE			

Case No.: 59/9/83-ALC1/2018	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date: 9/83-ALC1/2018 04.01.2019	Status: Case Approved
HQ File :01/83/050/00696/AM19/	RLA File :03/95/040/00877/AM19/	Lic.No/Date: 0310825421 05.12.2018	Defer Date:
Decision : The Committee considered the case as per agenda for fixation of norms. The Committee decided to ratify the Ad-hoc norms as under:-			
Export item 62/0- Self Adhesive Paper (146 gsm +/-10%) Consisting of Vellum Paper)	Qty. 1 Sq. Meter	Import item Vellum Paper (68 gsm +/- 10%)	Qty. 1.04 Sq.MT/Sq Meter content containing in the export product
		Adhesive 100% Solid (Rubber Based Hot Melt)	24 gm/Sq MT of the export
		Glassine Paper (60gsm +	1.04 Sq.MT/Sq



	/- 10%)	Meter content containing in the export product
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

240	Case No.:69/9/83-ALC1/2018	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status: Case Deferred
	HQ File :01/83/050/00706/AM19/	RLA File :05/24/040/00494/AM19/	Lic.No/Date:0510408756 05.12.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

241	Case No.:70/9/83-ALC1/2018	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00707/AM19/	RLA File :05/24/040/00495/AM19/	Lic.No/Date:0510408757 05.12.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019.				

242	Case No.:73/9/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:9/83-ALC1/2018 04.01.2019	Status:Case Deferred
	HQ File :01/83/050/00710/AM19/	RLA File :05/24/040/00489/AM19/	Lic.No/Date:0510408755 05.12.2018	Defer Date:31.01.2019
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to T.A. The case is re-listed for 31.01.2019				

Ashok Kumar Kanodia
4/2/19

Date:22.01.2019
Place:New Delhi

Ashok Kumar Kanodia
Foreign Trade Development Officer

Ashok Kumar Kanodia
5/2/19.

M-310

F.100

NC-4

NLP
25/1/19

No.7/89/2018-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)

Subject:- Request for fixation of Norms under Para 4.06 of HBP 2015-20 for export of FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA) PRINTING INK SHEETFED NON ECO YELLOW 174 (21%+/-10% PIGMENT & 29%+/-10% SOLID RESIN)

DGFT U.O. No. 01/83/171/25/AM-18/DES-IV/260 DATED 26.03.2018

Vide letter dated September 20, 2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture each of main constituents for the manufacture of Printing Ink Sheetfed Non Eco Yellow 174. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. The firm has stated that in the initial request the word FLUSHED PIGMENT was not incorporated in description of resultant product. As the resultant product is Flushed Pigment, it is advisable to incorporate the same in Final Product to match the same with relevant and appropriate H.S. Code 32129090. There is a no change in input material and quantity as was requested earlier.

3. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data, the following norms is recommended:

Export Item: FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA) FOR PRINTING INK SHEETFED NON ECO YELLOW 174 (21%+/-10% PIGMENT & 29%+/-10% SOLID RESIN)

Quantity: 1 kg.

Import item:

SR. NO.	Item Description	Quantity Recommended (in kg.)
1	Pigment Yellow 174 For Printing Inks or its Raw Materials	
1.1.1	Benzedine 2,2' Disulphonic Acid (BDSA)	0.0018
1.1.2	Acetoacetmetalaxylidide(AAMX)	0.0980

1.1.3	Hydrochloric Acid (Pure)	0.1443
1.1.4	Caustic Soda Lye	0.1753
1.1.5	3'Dichloro Ben.Di-Hydrochloride	0.0667
1.1.6	Sodium Nitrite	0.0409
1.1.7	Acetoacet-O-Toluidide (AAOT)	0.0154
1.1.8	Sulfamic Acid	0.0020
1.1.9	Rosin	0.0194
1.1.10	Dilute Acetic Acid	0.0520
1.1.11	1(P. TolyI)Phenyl 3-Methyl5-Pyrazolone	0.0054
2	Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) or its Raw Materials	
2.1	Vegetable Oil Based Fatty Butyl Esters	0.1453
2.2	Structured Phenolic Modified Rosin Ester	0.1638
2.1	Vegetable Oil Based Fatty Butyl Esters or its Raw Materials	
2.1.1	Vegetable Based Distilled Fatty Acid	0.1217
2.1.2	Mix Xylene	0.0011
2.1.3	Normal Butanol	0.0330
2.1.4	Para Toluene Sulfonic Acid	0.0002
2.1.5	Tri Phenyl Phosphite	0.0002
2.2	Structured Phenolic Modified Rosin Ester or its Raw Materials	
2.2.1	Additives	0.0002
2.2.2	Maleic Anhydride	0.0038
2.2.3	Paraformaldehyde	0.0105
2.2.4	Pentaerythritol	0.0161
2.2.5	Alkyl Phenol	0.0183
2.2.6	Rosin	0.1331
2.2.7	Butylated Hydroxytoluene	0.0009
3	Printing Ink Vehicle (Let Down Varnish) or its Raw Materials	
3.1	Phenol Modified Hydro Carbon Resin	0.1327
3.2	Oxyaluminium Octoate(Al.Content 5.9	0.0027
3.3	Butylated Hydroxytoluene	0.0005
3.4	Vegetable Oil	0.0408
3.5	Mineral oil (SF OIL-PANOIL)	0.0979
3.1	Phenol Modified Hydro Carbon Resin or its Raw Materials	
3.1.1	Additives	0.000015

3.1.2	Paraformaldehyde	0.0080
3.1.3	Pentaerythritol	0.0079
3.1.4	Alkyl Phenol	0.0264
3.1.5	Rosin	0.0566
3.1.6	Dicyclopentadine	0.0374
3.1.7	Fumaric Acid	0.0065
3.1.8	Dimer Acid	0.0009
3.1.9	Neodene	0.0057
3.2	Oxyluminium Octoate(Al.Content 5.9) or its Raw Materials	
3.2.1	Aluminium Isopropoxide	0.0012
3.2.2	Neopentyl Glycol	0.0004
3.2.3	Petroleum Distillate(Distillation Range 240-330 Degree C)	0.0006
3.2.4	Ethyl Aceto Acetate	0.0009
3.2.5	Mineral Turpentine Oil	0.0003
3.2.6	Ethyl Aceto Acetate	0.0003
4	Soya Alkyd -T or its Raw Materials	
4.1.1	Vegetable Oil (Soya/Linseed/Coconut)	0.0945
4.1.2	Purified Terepathalic Acid	0.0202
4.1.3	Pentaerythritol	0.0134
4.1.4	Tri Phenyl Phosphite	0.0001
5	Mineral Oil (Panoil SH 80)	0.0490
6	Coxi (Oil Retarder) Containing Vegetable Oil Based Fatty Butyl Ester And TBHQ 15 % or its Raw Materials	
6.1.1	Tertiary Butyl Hydroxy Quinone (TBHQ)	0.0031
6.1.2	Vegetable Oil Based Fatty Butyl Ester	0.0175
7	Vegetable Oil (Soya/Linseed/Coconut)	0.0370
8	Packing Grease or its Raw Materials	
8.1.1	Soya Oil	0.0074
8.1.2	Panoil 400	0.0003
8.1.3	Claytone	0.0013
8.1.4	Antibact	0.00001
8.1.5	Proxel Mb	0.0011
9	Vegetable Oil Based Fatty Butyl Ester or its Raw Materials	

9.1.1	Vegetable based distilled fatty acid	0.0004
9.1.2	Mix Xylene	0.000004
9.1.3	Normal Butanol	0.0001
9.1.4	Para Toluene Sulphonic Acid	0.000001
9.1.5	Tri Phenyl Phosphite	0.000001



(NAND LAL)
Consultant
24.09.2018

DGFT(DES-IV)

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matj No. 3, 16/6/18

2

**OFFICE OF THE SUPERINTENDENT OF CENTRAL GST, RANGE-III,
SECOND FLOOR, JEEVAN JYOTI BLDG., SHIVAJI NAGAR, MUMBAI GOA
HIGHWAY, CHIPLUN, DIST: RATNAGIRI-415605**

TO WHOMSOEVER IT MAY CONCERN

This is to certify that Krishna Antioxidants Pvt Ltd, A-13 MIDC, Gane Khadpoli, Chiplun, Dist Ratnagiri 415603, GST Registration number 27AAACK1793M1Z5 have consumed the following description of item while producing "Pour Point Depressant [PPD EX-1000]", under Advance Authorisation No.: 0310812079 dated 25.03.2017

amr...

Sl No.	Quantity of different items consumed	Quantity per unit of resultant product (kg)
1	Alpha Plus C20-24/Alpha Olefin C20-24	0.0510
2	Alpha Plus C30/Alpha Olefin C30	0.0830
3	Mix xylene	0.7100
4	Fatty Alcohol C18-22	0.1302

✓
0.0510 ✓
0.0829 ✓
0.7052 ✓
0.1300 ✓

I have examined the batch data record maintained by Krishna Antioxidants Pvt Ltd and Chartered Engineer's Certificate produced before me, pertaining to consumption of above described items & quantities, and here by Certify & confirm that the above raw materials are consumed to manufacture the above said resultant export product.

F. No. CGST/R-III/KAPL/MISC/2017-18/281
Chiplun, the 18th January 2018



(Signature)
(S.P. Shivalkar)
Superintendent
Central GST, Range III
Chiplun

सुदेश प्र. शिवलकर
अधीक्षक
केंद्रीय वस्तु एवं सेवाकर परिसर-III चिपलून
मंडल - V रत्नागिरी

(15)

OFFICE OF THE SUPERINTENDENT OF CENTRAL GST, RANGE-III,
SECOND FLOOR, JEEVAN JYOTI BLDG., SHIVAJI NAGAR, MUMBAI GOA
HIGHWAY, CHIPLUN, DIST: RATNAGIRI-415605

TO WHOMSOEVER IT MAY CONCERN

This is to certify that Krishna Antioxidants Pvt Ltd, A-13 MIDC, Gane Khadpoli, Chiplun, Dist Ratnagiri 415603, having GST Registration number 27AAACK1793M1Z5 have consumed the following description of item while producing "LUBRICATING OIL ADDITIVE FATTY ALCOHOL (C12-C18) TERPOLYMER IN BASE OIL WITH 50% NON-VOLATILE MATTER. SOLID CONTENT- 50%. BASE OIL CONTENT- 50%. (PACKED IN M.S. DRUMS / BARRELS)", under Advance Authorisation No.: 0310804557 dated 11.05.2016

Sl No.	Quantity of different items consumed	Quantity per unit of resultant product (kg)
1	Styrene	0.0725
2	Maleic Anhydride	0.0683
3	Fatty Alcohol (C12-C18)	0.3095
4	Relevant Base Oil	0.5658

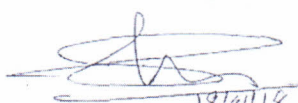
✓ 0.0725
 ✓ 0.0683
 0.274 0.3095
 0.5658 0.5655

1.0161

I have examined the batch data record maintained by Krishna Antioxidants Pvt Ltd and Chartered Engineer's Certificate produced before me, pertaining to consumption of above described items & quantities, and here by Certify & confirm that the above raw materials are consumed to manufacture the above said resultant export product.

F. No. CGST/R-III/KAPL/MISC/2017-18/281
 Chiplun, the 18th January 2018




 (S.P. Shivalkar) 18/01/18

Superintendent
 Central GST, Range III
 Chiplun

सुप्रीम प्र. शिवलकर
 अधीक्षक
 केंद्रीय वस्तु एवं सेवाकर परिक्षेत्र-III चिपलून
 मंडल - V रातनागिरी

(85) 9/85 4

F. No. 7/265 /2018-TS
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject:- Advance Authorization No. 0310821121 dated 21.05.2018 for export of UniAxial - M/s Owens Corning India Pvt. Ltd.

DGFT U.O. No.01/83/50/401/AM-19/DES-IV/40 dated 27.08.2018

Vide e-mail dated 25.10.2018, the firm had given the generic name of Import and Export items and manufacturing process of the product in their first application.. They have asked 4% wastage of Glass Fibre. Accordingly, the following norms are recommended:-

**Export Item 1 to 16 :- UniAxial 1322 160 cm Item Code 017539 etc. as per application
(Glass Fibre woven fabric)**

Quantity: - as per application

Import Items:-

Sl. No.	Description	Quantity recommended (Kg.)
1.	WS 3200 2400 Tex (Glass Fibre Roving Windstrand)	1.04 Kg /per Kg content contained in the export
2	SE1200 200 Tex (Glass Fibre Roving Windstand)	1.04 Kg / per Kg content contained in the export


(NAND LAL)
Consultant
17-12-2018

DGFT(DES-IV)

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F. No. 7/224/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization No. 2210015925 dated 20.06.2018 for the export of Single Side Decorative Metal Laminates - M/s Stylam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/448/AM-19/DES-IV dated 27.08.2018

Taking cue from H-302 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Single Side Decorative Metal Laminates thickness 0.5 mm to 1.5 mm (consisting of Aluminum Foil) Quantity and other parameters as per application	1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper 60 GSM to 205 GSM,	1.033 kg or applied quantity whichever is less
2.	Phenol	0.457 kg or applied quantity whichever is less
3.	Melamine	0.133 kg or applied quantity whichever is less
4.	Methanol	0.398 kg or applied quantity whichever is less
5.	B.O.P.P. Film	0.011 kg or applied quantity whichever is less
6.	Aluminum Foil	As per packing policy
7.	Protective Film	As per packing policy

Note:1. The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/-2.5%

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/-2.5%.

B= The thickness or wt/sq. meter of decorative laminates proposed to be exported.

C=Either the Standard thickness of 1.00 mm or the Standard wt. of 1.45 Kg/sq. meter of 1.00 mm thickness.

3.The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of decorative laminates to be exported.

4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness 0.5 mm to 1.5 mm

DGFT(DES-IV)

(Nand Lal)
Consultant
14.01.2019

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F. No. 7/224/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization No. 2210015926 dated 20.06.2018 for the export of Single Side Decorative Mirror Laminates - M/s Stylam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/449/AM-19/DES-IV dated 27.08.2018

Taking cue from H-302 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Single Side Decorative Mirror Laminates thickness 0.5 mm to 1.5 mm (consisting of Mirror Foil) Quantity and other parameters as per application	1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper 60 GSM to 205 GSM,	1.033 kg or applied quantity whichever is less
2.	Phenol	0.457 kg or applied quantity whichever is less
3.	Melamine	0.133 kg or applied quantity whichever is less
4.	Methanol	0.398 kg or applied quantity whichever is less
5.	B.O.P.P. Film	0.011 kg or applied quantity whichever is less
6.	Mirror Foil	As per packing policy
7.	Protective Film	As per packing policy

Note:1. The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/-2.5%

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/-2.5%.

B= The thickness or wt/sq. meter of decorative laminates proposed to be exported.

C=Either the Standard thickness of 1.00 mm or the Standard wt. of 1.45 Kg/sq. meter of 1.00 mm thickness.

3. The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of decorative laminates to be exported.

4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness 0.5 mm to 1.5 mm

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14.01.2019

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F. No. 7/224/2018-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

Subject: Application for Advance authorization No. 2210015927 dated 20.06.2018 for the export of Single Side Decorative Magnetic Laminates - M/s Stylam Industries Ltd.

Ref: DGFT U.O. No. 01/83/50/450/AM-19/DES-IV dated 27.08.2018

Taking cue from H-302 and the norms approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1.	Single Side Decorative Magnetic Laminates thickness 0.5 mm to 1.5 mm (consisting of Magnetic Board Foil) Quantity and other parameters as per application	1 sq mtr x 1 mm Thickness of wt. 1.45 Kg +/-2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper 60 GSM to 205 GSM,	1.033 kg or applied quantity whichever is less
2.	Phenol	0.457 kg or applied quantity whichever is less
3.	Melamine	0.133 kg or applied quantity whichever is less
4.	Methanol	0.398 kg or applied quantity whichever is less
5.	B.O.P.P. Film	0.011 kg or applied quantity whichever is less
6.	Magnetic Board Foil	As per packing policy
7.	Protective Film	As per packing policy

Note:1. The above norms has been worked out on the 1.00 mm thickness with average wt. of 1.45 Kg +/-2.5%

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 1.00 mm thickness of wt. 1.45 Kg +/-2.5%.

B= The thickness or wt/sq. meter of decorative laminates proposed to be exported.

C=Either the Standard thickness of 1.00 mm or the Standard wt. of 1.45 Kg/sq. meter of 1.00 mm thickness.

3.The quantity of BOPP film given above will be for one sq. meter of Decorative Laminates irrespective of thickness and weight of decorative laminates to be exported.

4. The quantity of all the other items unchanged irrespective of change of thickness and weight of decorative laminates to be exported.

5. It is clarified that the above formula is applicable only in case of Decorative Laminates having thickness 0.5 mm to 1.5 mm

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14.01.2019

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